

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI**ORIGINAL APPLICATION NO. 36 OF 2024****IN THE MATTER OF:**

AMARDEEP

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENT(S)

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THROUGH



MALAK MANISH BHATT
ADVOCATES FOR RESPONDENT NO. 6

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(Enrolment No.: G/460/2011)

PLACE: NEW DELHI

DATE: 24-09-2024

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI
ORIGINAL APPLICATION NO. 36 OF 2024

IN THE MATTER OF:

AMARDEEP

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENT(S)

ADDITIONAL AFFIDAVIT

I, F. N. Rai, Authorised Representative of Ansal Landmark Township Pvt. Ltd., having office at 115, Ansal Bhawan 16, Kasturba Gandhi Marg New Delhi – 110001, do hereby solemnly affirm and declare as under:

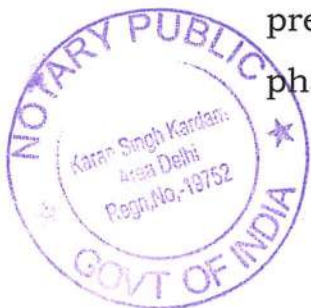
1. That I am the concerned Authorized Representative of the Respondent No. 6 Company in the captioned matter and I am acquainted with all the facts and circumstances of the case and as such I am competent to swear the present affidavit.
2. I affirm that this affidavit is in compliance of the Order dated 12.08.2024 passed by the National Green Tribunal, Principal Bench, New Delhi in the above captioned matter to place on record certain facts.
3. I state that the present matter concerns the Residential Township “Sushant City” at Sector 3, Vedvyaspuri, Meerut by the Respondent No. 6 Company i.e., Project Proponent. That the Respondent No. 6 Company had duly obtained the Environmental Clearance Certificate (“**EC Certificate**”) vide EC No. 21-70/2007-IA.III dated 16.01.2008. Copy of Environmental Clearance Certificate vide EC No. 21-70/2007-



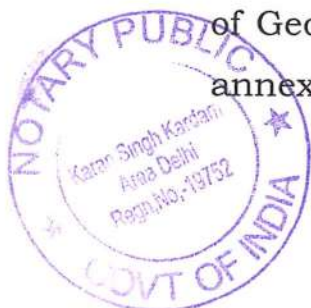
IA.III dated 16.01.2008 is annexed herewith and marked as **ANNEXURE - 1.**

PART A - SPECIFIC CONDITIONS AS PER EC CERTIFICATE
DURING CONSTRUCTION PHASE

4. The Respondent No. 6 Company has duly obtained Consent to Establish ("**CTE**") from Uttar Pradesh State Pollution Control board on 11.09.2008 before starting any construction work at the site. Copy of CTE dated 11.09.2008 is annexed herewith and marked as **ANNEXURE - 2.**
5. The Respondent No. 6 Company adopted all required sanitary and hygienic measures before commencing any construction work at the site and the same were maintained throughout the construction phase.
6. The Respondent No. 6 Company provided a first aid room during the construction phase and is also being maintained during the operation phase of the project.
7. The Respondent No. 6 Company provided for adequate and proper drinking water and sanitary facilities for the construction workers at the site. It also ensured safe disposal of wastewater and solid wastes generated during the construction phase.
8. The Respondent No. 6 Company provided the labourers with supply of fuel (kerosene or cooking gas) and utensils such as pressure cookers etc. to the labourers during construction phase.



9. The Respondent No. 6 Company during the construction phase screened all the labourers engaged for construction for health and adequately treatment was provided to them before engaging them to work at the site. Copy of Records of Labourers engaged for construction at the project site are annexed herewith and marked as **ANNEXURE - 3**.
10. The Respondent No. 6 Company ensured that for the purpose of disinfection of waste water at the project site, ultra violet radiations were used instead of chlorination.
11. The Respondent No. 6 Company ensured that the topsoil excavated during construction activities was stored for use in horticulture/landscape development inside the project premises.
12. The Respondent No. 6 Company ensured that for disposal of muck during construction phase did not create any adverse effect on the neighbouring communities and was disposed off after taking all the necessary precautions for general safety and health aspects of people, with the approval of competent authority.
13. The Respondent No. 6 Company conducted a Geotechnical Investigation Report dated 17.11.2005 and a Water Test Report dated 26.03.2007 to ascertain whether the soil and ground water samples do not pose any threat to ground water quality by leaching of heavy metals and other toxic contaminants. Copy of Geotechnical Investigation Report and Water Test Report are annexed herewith and marked as **ANNEXURE - 4 (COLLY)**.



14. The Respondent No. 6 Company took all safety measures during the construction phase to ensure that construction spoils, including bituminous material and other hazardous materials, did not contaminate watercourses and the dump sites for such material were secured so that they did not leach in to the ground water.
15. The Respondent No. 6 Company took all measures during the construction phase to ensure that the diesel generator sets to be used during construction phase were of low sulphur diesel type and conformed to E (P) Rules prescribed for air and noise emission standards.
16. The Respondent No. 6 Company took all measures during the construction phase to ensure that the vehicles hired for bringing construction material to the site were in good condition and conformed to applicable air and noise emission standards and accordingly conducted pollution tests for the same. It was further ensured that they are operated only during non-peak hours. Copy of Pollution Test Reports of the Vehicles are annexed herewith and marked as **ANNEXURE - 5 (COLLY)**.
17. The Respondent No. 6 Company took all measures during the construction phase to ensure that the ambient noise levels conformed to residential standards, both during day and night. Further, incremental pollution loads on the ambient air and noise quality were closely monitored during construction phase. Copy of Noise Level Monitoring Report is annexed herewith and marked as **ANNEXURE - 6**.



18. The Respondent No. 6 Company took all measures during the construction phase to ensure that the fly ash was used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on August, 2003, as per the availability of fly ash and its transportation feasibility.
19. It is stated that the ready mixed concrete plant was not available during the construction phase in nearby areas for the purpose of constructing the buildings.
20. The Respondent No. 6 Company has proposed Rain Water Harvesting at the project site in order to control storm water control and ensure its re-use as per CGWB and BIS standards. Copy of Drawing of the Rain Water Harvesting Pits location is annexed herewith and marked as **ANNEXURE - 7**.
21. The Respondent No. 6 Company ensured that the water demand during construction phase was reduced by use of pre-mixed concrete, curing agents and other practices as per the availability.
22. The Respondent No. 6 Company obtained permission to draw ground water from the Central Ground Water Authority prior to construction/operation of the project and accordingly, a No Objection Certificate was issued on 11.03.2009 vide letter no. 21-4(216)/NR/CGWA/2009-2253. Copy of No Objection Certificate dated 11.03.2009 issued by Central Ground Water Authority is annexed herewith and marked as **ANNEXURE - 8**.

23. That the sewage generated from the project site is being treated by the Meerut Development Authority ("**MDA**") by the use of



dual plumbing line for separation of grey and black water. Further, 100% of the grey water is treated by way of decentralized treatment. A Copy of No Objection Certificate dated 13.06.2014 issued by Meerut Development Authority is annexed herewith and marked as **ANNEXURE - 9**.

24. That the Respondent No. 6 Company has also complied with the provision for fixtures for showers, toilet flushing and drinking of low flow by use of aerators and/or pressure reducing devices of sensor-based control.
25. That the Respondent No. 6 Company has also complied with the condition to reduce the use of glass by up to 40% to reduce the electricity consumption and the load on air conditioning.
26. That the Respondent No. 6 Company has also complied with the condition to ensure the roof meets prescriptive requirement as per the Energy Conservation Building Code by using appropriate thermal insulation material.
27. That the Respondent No. 6 Company has also complied with the condition to ensure adequate measures are taken to reduce air and noise pollution during construction keeping in mind CPCB norms on noise limits.
28. That the Respondent No. 6 Company has also complied with the condition to ensure the opaque wall meets prescriptive requirement as per Energy Conservation Building Code for all air conditioned spaces and appropriate thermal insulation material for non-air conditioned spaces.



**PART A - SPECIFIC CONDITIONS AS PER EC CERTIFICATE
APPLICABLE DURING OPERATION PHASE**

29. That in respect of the condition to install a Sewage Treatment Plant (“**STP**”) for the discharge of treated sewage as per the norms and standards of the Uttar Pradesh State Pollution Control Board, it is stated that the Respondent No. 6 Company has provided for effective sewer lines which connect to the common STP being operated by the MDA with 15 MLD capacity. Thus, the responsibility to treat the sewage generated from the project site lies with MDA and the same has been accepted by it. Copy of Terms and Conditions for Sewage Treatment Plant by Meerut Development Authority is annexed herewith and marked as **ANNEXURE - 10**. The same has also been confirmed by MDA in its letter, which is filed along with the report of the Joint Committee which was constituted by this Hon’ble Tribunal.
30. That the Respondent No. 6 company has ensured that the site has provision for centralized rain water harvesting scheme for roof run- off and surface run- off, and is being implemented.
31. The Respondent No. 6 Company has hired a vendor i.e., M/s BVG India Limited vide Agreement dated 06.08.2024 for proper collection of solid waste generated & segregation before disposal to the Meerut Nagar Nigam. The said vendor uses the in-vessel bio-conversion technique for composting the organic waste. A Copy of Agreement dated 06.08.2024 between Respondent No. 6 Company and M/s BVG India Limited is annexed herewith and marked as **ANNEXURE - 11 (COLLY)**.



32. I state that the condition with respect to proper disposal of biomedical waste is not applicable as the project concerned with is a group housing project.
33. I state that the Respondent No. 6 Company is complying with the day and night noise standards prescribed for residential land-use for the green belt design along the periphery of the plot. The total designated greens in the open spaces inside the plot comprise of approx. 35 acres and the road side plantation covers approx. 28 acres.
34. That the Respondent No. 6 Company is periodically monitoring the incremental pollution loads on the ambient air quality, noise and water quality after commissioning of the project. Copy of Monitoring report of ambient air quality, noise and water quality is annexed herewith and marked as **ANNEXURE - 12**.
35. That the Respondent No. 6 Company has incorporated the use of solar energy by providing solar water heater in the local shopping centre.
36. That the Respondent No. 6 Company is taking measures to ensure that traffic congestion near the entry and exit points from the roads adjoining the proposed project site is avoided and parking is being fully internalized so that no public space is utilized.
37. That the Respondent No. 6 Company is conforming to the energy conservation measures as per the norms finalized by Bureau of Energy Efficiency and reports are prepared incorporating details about building materials & technology,



R&U Factors etc. which is submitted to the Ministry in three months' time. Copy of energy Conservation Measures taken by Respondent No. 6 is annexed herewith and marked as **ANNEXURE - 13**.

PART B – GENERAL CONDITIONS AS PER EC CERTIFICATE

38. It is stated that all the environmental safeguards contained in the EIA Report are being implemented in letter and spirit.
39. It is stated that bi-annual monitoring reports are submitted to the MOEF and its Regional Office, Lucknow.
40. It is stated that full cooperation is extended to the officials from the Regional Office of MOEF, Lucknow who monitors the implementation of environmental safeguards and documents/ data are given by the project proponents during their inspection. A complete set of all the documents submitted to MOEF is forwarded to the CCF, Regional office of MOEF, Lucknow.
41. It is stated that the Respondent No. 6 Company had applied for Consent to Operate (“**CTO**”) around 2014. However, despite multiple follow-ups, the Respondent was unable to obtain the same due to non-processing of the Application by the competent authority/ Respondent No. 4 i.e., Uttar Pradesh Pollution Control Board (“**UPPCB**”). Thereafter, a fresh application to obtain CTO has been applied for vide Application No. 27367436 dated 30.07.2024. Copy of Application No. 27367436 dated 30.07.2024 to obtain Consent to Operate is annexed herewith and marked as **ANNEXURE - 14**.



42. I state that the project proponent has obtained all other statutory clearances and approvals from the competent authorities.
43. It is stated that the Respondent No. 6 Company has advertised in at least two local newspapers that are widely circulated in the region informing that the project has been accorded environmental clearance within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional office of the MOEF at Lucknow.
44. I state that everything stated above has been stated by me in my official capacity based on and derived from the official records maintained by the Ghaziabad Nagar Nigam in the official capacity and I state that nothing material has been concealed therefrom.

For Ansal Landmark Townships (P) Ltd.

F. Anand

Authorized Signatory/Director

DEPONENT

VERIFICATION

I, the abovenamed deponent, do hereby solemnly verify that the contents of the aforesaid affidavit are true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

24 SEP 2024

Verified at _____ on this _____ day of September, 2024.

F. Anand

Authorized Signatory/Director

DEPONENT



ATTESTED

K
NOTARY PUBLIC, DELHI
GOVT. OF INDIA

24 SEP 2024

No. 21- 70/2007-IA.III

Government of India

Ministry of Environment & Forests

**Paryavaran Bhawan,
CGO Complex, Lodi Road,
New Delhi-110003.**

Dated: 16th January

To

**M/s. Ansal Landmark Township (Pvt) Ltd.
306, Navarang House,
21, Kasturba Gandhi Marg,
New Delhi-110001**

**Subject- Construction of residential township “Sushant City” at Sector 3,
Vedvyaaspuri, Meerut by M/s. Ansal Landmark Township (Pvt.) Ltd.
Environmental Clearance- regarding**

Sir,

This has reference to your application No: API/P(SANC)/SCM/MOEF/06/1370 dated 15.12.2006 and subsequent letters dated 31.10.2007 and 21.12.2007 seeking prior environmental clearance for the above project under the EIA Notification, 1994. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Questionnaire, EIA, EMP and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee constituted by the competent authority in its meetings held on 10th to 11th August, 2007, 7th to 8th December, 2007 and 27th to 29th December, 2007 and awarded “Silver “grading to the project.

2. It is interalia, noted that the project involves the construction of residential project “Gateway Towers” on a plot area of 121.41 ha. It is proposed to develop 3100 plots, 6 Primary Schools, 6 Nursery Schools, 1 Intermediate College, a Club house, Health centre and 7 Shopping centres. The total water requirement is 8346 KLD. The total waste water generation is 5102 KLD. It is proposed to use the STP facility developed by Meerut Development Authority. Total solid waste generation will be 17 Metric Ton/day. The power requirement is 32 MVA. The total parking spaces proposed are for 630 cars. The total cost of the project is 218.00 crores.

3. The Expert Committee after due considerations of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations have accorded environmental clearance as per the provisions of Environmental Impact Assessment Notification – 1994 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

PART A- SPECIFIC CONDITIONS

-

I. Construction Phase

- i) "Consent for Establishment" shall be obtained from Uttar Pradesh State Pollution Control Board and a copy shall be submitted to the Ministry before start of any construction work at the site.
- ii) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
- iii) A First Aid Room will be provided in the project both during construction and operation of the project.
- iv) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- v) Provision should be made for the supply of fuel (kerosene or cooking gas); utensils such as pressure cookers etc. to the labourers during construction phase.
- vi) All the labourers to be engaged for construction should be screened for health and adequately treated before engaging them to work at the site.
- vii) For disinfection of waste water, use ultra violet radiation, not chlorination.
- viii) All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
- ix) Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- x) Soil and ground water samples will be tested to ascertain that there is n threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- xi) Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.

- xii) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to E (P) Rules prescribed for air and noise emission standards.
- xiii) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- xiv) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase.
- xv) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project is within 100 km of Thermal Power Station).
- xvi) Ready mixed concrete must be used in building construction.
- xvii) Storm water control and its re-use as per CGWB and BIS standards for various applications.
- xviii) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- xix) Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.
- xx) Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.
- xxi) Treatment of 100% grey water by decentralised treatment should be done.
- xxii) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- xxiii) Use of glass may be reduced by upto 40% to reduce the electricity consumption and load on airconditioning. If necessary, use high quality double glass with special reflective coating in windows.
- xxiv) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirements.
- xxv) Adequate measures to reduce air and noise pollution during construction keeping in mind CPCB norms on noise limits.
- xxvi) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all

airconditioned spaces while it is aspirational for non-airconditioned spaces by use of appropriate thermal insulation material to fulfill requirement.

II. Operation Phase

- i) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Discharge of treated sewage shall conform to the norms & standards of the Uttar Pradesh State Pollution Control Board.
- ii) Rain water harvesting for roof run- off and surface run- off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease.
- iii) The solid waste generated should be properly collected & segregated before disposal to the City Municipal Facility. The In-vessel bio-conversion technique should be used for composting the organic waste.
- iv) Any hazardous waste including biomedical waste should be disposed of as per applicable Rules & norms with necessary approvals of the Uttar Pradesh State Pollution Control Board.
- v) The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential landuse. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
- vi) Incremental pollution loads on the ambient air quality, noise and water quality should be periodically monitored after commissioning of the project.
- vii) Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid system or fully solar system for a portion of the apartments should be provided.
- viii) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- ix) A Report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the Ministry in three months time.

PART – B. GENERAL CONDITIONS

- i) The environmental safeguards contained in the EIA Report should be implemented in letter and spirit.

ii) Six monthly monitoring reports should be submitted to the Ministry and its Regional Office, Lucknow.

4. Officials from the Regional Office of MOEF, Lucknow who would be monitoring the implementation of environmental safeguard should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF should be forwarded to the CCI Regional office of MOEF, Lucknow.

5. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.

6. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

7. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the competent authorities.

8. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available with the Uttar Pradesh State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Lucknow.

9. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environmental (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.

10. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.

11. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.

(Bharat Bhushan)
Director (IA)
bbhushan98@yahoo.com
Tel: 24360795

Copy to: -

1. The Secretary, Department of Environment, Government of Uttar Pradesh, Lucknow
2. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhavan, 3rd Floor, Vibhuti Khand, Gomtinagar, Lucknow
3. The CCF, Regional Office, Ministry of Environment & Forests RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow 226020
4. IA - Division, Monitoring Cell, MOEF, New Delhi 110003.
5. Guard file.

(Bharat Bhushan)
Director (IA)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी-ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

दस्तावेज संख्या F382415 / सं. 3 / एम. ए. सी. / 42 / गौ. 21 / 02

दिनांक 11.11.08

कोटा नं.

शु.

असल लेटर नं. के अन्तर्गत प्रमाणित
११५, अन्तला भवन,
१५, के. ए. सी. मार्ग
नई दिल्ली-११००१

विषय : पर्यावरणीय प्रदूषण को दृष्टि से / नई इकाई की स्थापना हेतु / कार्यवाही इकाई की स्थापना हेतु
विस्तार / संशुद्धी, जो, उपरोक्त प्रमाणित प्रमाण पत्र निर्गमन

नवीन

कृपया उपरोक्त विषयक आपने आवेदन पत्र दिनांक ११.११.०८ का संदर्भ लें। आपके आवेदन पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण को दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्न) के समुचित अनुपालन के साथ शर्तों अनापत्ति स्वीकृत की जाती है।

1. अनापत्ति प्रमाण-पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गमन किया जा रहा है -

(क) स्थल : सैक्टर - 3
वेद बज्रपुरी, गौतम

(ख) उत्पादन : अन्तर्गत प्रमाणित प्रमाण पत्र नं. ११५/११/०८

Handwritten notes:
T.C. & claim approved
T.C. or govt. (up. 9/10) MRT ✓
MRT or 10/10
MRT or 10/10
CC/President (sanctions) for
1) 10/10/08
2) 10/10/08

(ग)

मुख्य कार्य माल :

आवामीय कार्यालय निर्माण हेतु

(घ)

बरेल
जीवोत्पन्न सत्प्रवाह की मात्रा

लगभग = ५ एम०एल०डी०

(ङ)

प्रयुक्त ईंधन :

शून्य

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण-पत्र प्राप्त करना आवश्यक होगा।

- उद्योग में सभी आवश्यक सूत्र, संयंत्र, हरित पट्टिका, सत्प्रवाह सुद्विकरण सूत्र तथा मायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवी तारीख तक निरंतर प्रेषित करें।

उद्योग इकाई में निर्माण सत्प्रवाह तथा हरित प्रारण १०० प्रति घण्टा तक कि यह घण्टा में जल एवं मायु अक्षितियों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं मायु अक्षितियों प्राप्त करने हेतु इकाई में सत्प्रवाह प्रारण करने की तिथि से कम से कम २ माह पहले निर्धारित सहमति-आविवदन पत्रों की उत्पादन पूर्व प्रथम आवेदन का उत्तर देकर इस कार्यालय में अक्षितियों प्राप्त करवाये जाए। यदि उद्योग समरपत्त का अनुपालन नहीं करता है तो उक्त अक्षितियों के वैधानिक आवेदनों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।

6. परेतु उत्सवाह, जिसकी मात्रा से अधिक नहीं होगी। सोपान रोक
एव सोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानको के अनुरूप शुद्धिपूर्वक रूप निस्तारित किया जाए।
6. प्रदूषण नियन्त्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के सिद्धे दिये गए आदेश की
प्रति इस कार्यालय में दिनांक तक अवश्य प्रस्तुत की जाए।
7. परियोजना हेतु पर्यावरण एवं वन मंत्रालय, भारत सरकार द्वारा पर्यावरणीय स्वीकृति पत्र दिनांक
18-1-82 में निहित शर्तों का अक्षरशः अनुपालन सुनिश्चित किया जाय।
8. परियोजना से जनित परेतु जलमयल के शुद्धिकरण हेतु प्रस्तावित सीवेज उपचार केंद्र की संरचना
के उपरान्त ही आवश्यक योजना का संचालन सुनिश्चित किया जाय।
9. परियोजना से जनित नगरीय ठोस अपशिष्ट का निस्तारण नगरीय ठोस अपशिष्ट (प्रकल्प एवं
इचलन) नियम 2000 के प्राविधानों अनुसार सुनिश्चित किया जाय।
10. परियोजना के संचालन से पूर्व जल एवं वायु अधिनियम के अन्तर्गत राज्य बोर्ड से सहायता प्राप्त
करना सुनिश्चित किया जाय।
11. राज्य बोर्ड के पत्र सं० एफ 32002/सी-3/एमजेसी-41/धरठ/2006-02/20 दिनांक 02-12-
82 में उल्लिखित सम्येदनशील शर्तों को सम्बोधित करते हुए रु० 4,00,000/- (पाँच लाख)
की बैंक गारन्टी 15 दिन के अन्दर राज्य बोर्ड में जमा की जाये।

कृपया ध्यान दें कि उपर्युक्त लिखित विधिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं संतोषजनक अनुपालन करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण-पत्र निरस्त कर दिया जाएगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाय अथवा निरस्त कर दिया जाय। उपर्युक्त विधिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक १५/१२/२००८ तक प्रथम अनुपालन जायदा अवश्य श्रेष्ठ की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

भवदीय

राजेश्वर प्रसाद

पृष्ठिका सं

/एन. ओ. सी.

तद दिनांक

प्रतिरूपित :

1. महाप्रबन्धक, जिला उद्योग क्षेत्र
2. उपकर अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. क्षेत्रीय अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड

23.01.2007

at 3. PM

SNO	NAME	Age	B.P.	wt.	Remarks
1	Bhawan	55m		51kg	
2	Shakti Raj	20m		55kg	W N 2
3	Sawadlim	24		50kg	"
4	Katik	24m		50kg	"
5	Jahagir	19m		45kg	"
6	Latan	55m		49kg	"
7	Noor. Moh	20m		45kg	"
8	Mominul	19m		50kg	"
9	Ashkar	20m		58kg	"
10	Radheshyam	35m		52kg	AFB for Kochi
11	Munozulal	40m		48kg	↓
12	Ramlakhan	55m		55kg	6. Kachhrami fit
13	Chhatam	40m		55kg	26/07/07
14	Rajigul	20m		60kg	"
15	Sathiram	45m		50kg	"
16	Ramanand	45		52kg	"
17	Karen	20		55kg	"
18	Shivkumar	28		52kg	"
19	Shankar	20		58kg	"
20	Ravi. DASS	21		45kg	"
21	Milhan	20		42kg	"
22	Jamuna	20		40kg	"
23	Vahid	24		45kg	"
24	Wakimilla	21		50kg	"
25	Pardip	35		55kg	"
26	Sudam	22		52kg	"
27	Samjay	26		53kg	"

23 Oct 2007

Shivaji
G. 44/11

(2)

28	Kamreshwar	21	55 kg.	WNL
29	Dalip	22	52 kg.	A.F.B. (M.V.)
30	Gopal	27	50 kg.	"
31	Rajesh	21	50 kg.	"
32	Kadim	21	52 kg.	"
33	Shahdat	22	50 kg.	"
34				
35				

Total Pt = 33
Suspected Koch's - 2

~~S. S. S. S.~~
S. S. S. S.
P.H.C. BHODBARA (MIL. RD)

By M. D. K. P.H.C.
Bhodbaral (M.T)

13 NOVEMBER 2007

S.No	NAME	AGE
1	Babu Ram	62
2	Nigami	21
3	Rajni	30
4	Majidab Rahman	21
5	Kaviji	27
6	Raju	19
7	Rafik	21
8	Yashin	22
9	Naim	20
10	Rajendar	45
11	Noon Mamed	35
12	Raj	22
13	Om Prakash	24
14	Mansur Ali	28
15	Sumit Kumar	35
16	Kishanendar	21
17	Sangeeta	21
18	Bemish	24
19	Kamlesh	33
20	Kailash	30
21	Babli	19
22	Suresh	21
23	Raja	21
24	Sakuntala (F)	30
25	Mazida	21
26	Hemima Bibi	22
27	Alzima	23

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13 Nov. 2007

S.NO	NAME	AGE
28	balpak	23
29	Bimku	20
30	Ram Singh	35
31	Bihari Lal	23
32	Suresh	36
33	Vinod	22
34	Rishi Pal	40
35	Vipin	35
36	Gaur	27
37	Mital	29

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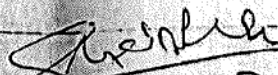
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13/11/07

Medical Officer Incharge
P.H.C. Bhoolera (Meharot)

07 DECEMBER (cont)

S.NO	NAME	AGE
1	Sambhu	21
2	Bablu	30
3	Parkash	29
4	Timku	21
5	HARSH	22
6	MUMMA	20
7	Kayala (F)	36
8	Sandhu (F)	21
9	Rajesh S W	21
10	Rajendra	40
11	Amar	20
12	Anil	28
13	Shiraj	27
14	Binder	36
15	Jaginder	23
16	Hardev	28
17	Pankaj	22
18	Hargender	27
19	Mangal	23
20	Dharmend	21
21	AVdesh	24
22	Bijander	22
23	Sudhanshu	21
24	Santosh	22
25	Anwar Yamin	23
26	Ravi	22
27	Ravni (F)	30

Live
Date

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07 Dec 2007

SNO	NAME	Age
28	Chheta Lal	30
29	Shishu Kumar	21
30	Vasidh	20
31	Yashim	22
32	Poojati (f)	32
33	Mujim	20
34	Poojita Ramib	50
35	Legend	45
36	Noor Mahmud	35
37	Kangari	27
38	Leday	21
39	Deebur	24
40	Ratan	26
41	Poojita	24
42	Rabhu	30

WNL

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[Signature]

7/12/07

12 - JANUARY 106
2008

27

S.N	NAME	AGE	
1	HARISH	22	
2	MUNNA	27	WNL
3	...	20	
4	... (F)	37	
5	Sandhya (F)	21	
6	Shuramndy	21	
7	Adesh	24	
8	Shiv Rajan	31	
9	Sukul mnd	50	
10	Doli Ram	28	
11	Phoolu	21	
12	Ramchand	28	
13	Sundeb	24	
14	Rajam	21	
15	Rukmani (F)	45	
16	Guddi (F)	40	
17	Heta	28	
18	Vijay	21	
19	Gita Ram	25	
20	Subbini	21	
21	Sumit	21	
22	Bed Ram	41	
23	Parmad	35	

[Signature]
12/1/08

Medical Officer
P.H.C. ...

9 Feb 2008

Sl. No.	Name	Age	Sex
1			

	NAME	Age	
1	Amay	25	WN?
2	Rijender	22	"
3	Subhash Kumar	21	"
4	Geeta K Kumar	22	"
5	Amay Varma	23	"
6	HARBYAN	45	"
7	Raj	22	"
8	Ragni (P)	20	"
9	MO JAKH	23	"
10	Moh. Rashid	24	"
11	Subu Ram	62	"
12	Hajim	21	"
13	Majida Rahman	21	"
14	Omparkush	21	"
15	HPR Gaurind	28	"
16	Puren	21	A.F.B. Arvik
17	Deviji	27	"
18	Chhatral	30	WN?
19	Raju	19	"
20	Rahish Khan	21	"
21	Rafik	21	"
22	Vajidh	20	"
23	Yashim	22	"
24	Paremvati (F)	32	"
25	Hajim	20	"
26	Parbha Rami	50	"
27	Ragend	45	"

9 Feb 2018

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Shiva
Sund

Sl. No.	Name	Page	Remarks
28	Mohd. Nizam	35	
29	Alau	21	WNL
30	Aminabibi (P)	20	11
31	Hlimiya	28	11
32	Azima	23	11
33	Hajlima	26	11
34	Zidina P	21	11
35	Sudhak	23	11
36	Subhesh	21	11
37	Rimki	20	11
38	Bablu Sharma	21	11
39	Robin Varma	23	11
40	Ram Singh	35	Spoken AFB
41	Sarvan Kumar	22	WNL
42	Ram Prasad	25	11
43	Chah Lal	39	Spoken AFB
44	Bihari Lal	28	11
45	Suresh Kumar	36	11
46	Tilax	32	11
47	Vinod	22	11
48	Hank	42	11
49	Semtasli	22	11
50	Laxmi	24	11
51	Rishi Dev	22	11
52	Ram Kishan	42	11
53	Bhal Singh	42	11
54	Rajendra	35	11

7 Feb 2008



Sl. No.	Name	Page	W/N?
55	Moti Lal	20	11
56	Pimlu	20	6
57	Mansoo Ali	28	6
58	Hari Ram	32	6
59	Chander Shukher	40	6
60	Sunil Kumar	35	6
61	Shing	28	1
62	Gokind	28	1
63	Shirpender	24	7
64	Guru Dew	28	6
65	Anguri (P)	21	21
66	Sangita (P)	21	21
67	Sanjay	19	61
68	Dinesh	24	1
69	Ambarish	46	6
70	Kamlesh	35	11
71	Asmita	23	11
72	Kalash	30	61
73	Rohini	19	11
74	Gopal	18	61
75	SUNESH	21	11
76	Mamta (P)	22	63
77	Raja	21	61
78	Sakuntla (P)	30	6
79	Safi Karam	24	11
80	Aliyous	21	11
81	Parimal	21	

9 Feb 2008

Sl. No	Name	Age
82	Jiya Rool	22
83	Mozida (P)	21
84	Ragunath	21
85	Amid Uur	28
86	Surya Lal	21
87	Mehender	24
88	Sita Ram	28
89	Mahesh	40
90	Ratosh	22
91	Satish	22
92	Parvathi	19
93	Pmtu	21
94	Satish Singh	35
95	Shri Pal	36
96	Hemal Singh	80
97	Kalal	25
98	Shiv Kumar	21
99	Jaggu	27
100	Benu	26
101	Shivani Doyal	35
102	Chander Pal	32
103	Bal Singh	28
104	Lal Singh	27
105	Khailan	35
106	Kabi Jan (P)	32
107	Sabith (P)	28
108	Arora (P)	19

WNL

WNL AFB

WNL

WNL AFB

AFB

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SNO	Name	Page	
109	Alvaya	19	W.M.
110	Anita	21	"
111	Surjit	45	"
112	Girhai	25	"
113	Vijay	20	"
114	Dharma	21	"
115	Shakil Mmal	50	"
116	Bali Ram	32	"
117	Kewar Pal	22	"
118	NONE Sings	21	"
119	Mil Ahmad	20	"
120	Sabidul	22	"
121	Phoola	21	"
122	Ram Devi (B)	23	"
123	Bu Saliya (P)	26	"
124	Bhima	21	"
125	Ram Chandra	25	"
126	Surya Chandra	28	"
127	Sunderk	24	"
128	Sunder Kaur	26	"
129	Jawan	21	"
130	Rukman (B)	45	"
131	Guddi (B)	40	"
132	Bhagju	42	"
133	Pandee Sings	25	"
134	Rohail	26	"
135	Renu	27	"

a Feb 2008

Sl. No.	Name	Age	
136	Amikens	30	
137	Hare Ram	28	L N 2
138	Vijay	31	11
139	Gita Ram	25	11
140	Rabheri	24	11
141	Bed Ram	41	11
142	Sunil	23	11
143	Narmada	35	11
144	Vijay	23	11
145	Ush Ram Lal	32	11
146	Mitinkumar	22	11
147	Harsh	23	11
148	Narendra	27	11
149	Avadh	20	11
150	Bed Ram	29	11
151	Sabhu	21	11
152	Bablu	30	11
153	Parkash	24	11
154	Timley	21	11
155	Himesh	22	11
156	Munora	22	11
157	Ram	20	11
158	Kaigla (S)	36	11
159	Sandhiya (S)	21	11
160	Purnima (S)	38	11
161	Ram Kail	33	11
162	Rajesh	21	11

9 Feb 2008

11/10/08	11/10/08
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Sl. No.	Name	Pages	WNL
163	Arjun Srip	40	WNL
164	M. Jayanti	35	"
165	Arjun	20	"
166	Lilif Sharma	27	"
167	Jayanti	23	"
168	Hand Kishu	26	"
169	Vipin	24	"
170	Pamela	22	"
171	Margaret	27	"
172	Mungol	23	"
173	Shirani	21	"
174	Avdesh	24	"
175	Shiv Rajan	31	"
176	Priyanka	35	"
177	Karan	27	"
178	Lolay	21	"
179	Sachin	24	"
180	Ratan	26	"
181	Nitai	24	"
182	Manchanda Neli	23	"
183	Ganesh	27	"
184	Raghu	23	"
185	Suminar	20	"
186	Vipin	35	"
187	Rishi Ar	40	"

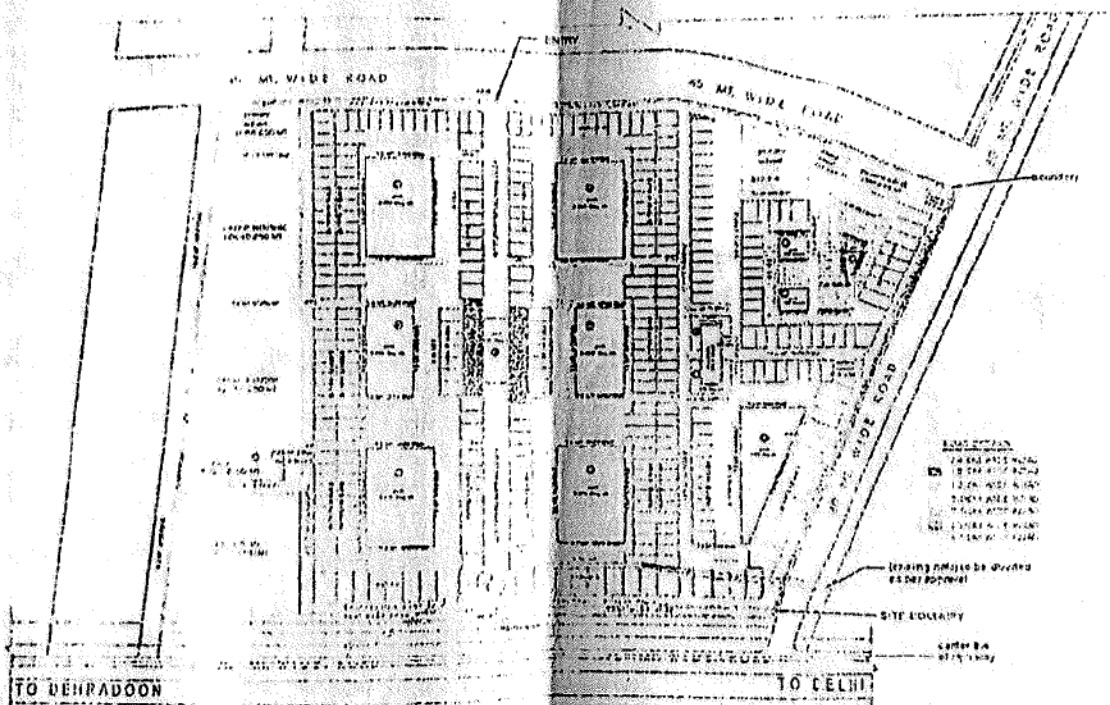
ACB Spoke
to Rishi Ar

9/2/08

25/1/06

ANNEXURE - 4

REPORT ON THE GEOTECHNICAL INVESTIGATION WORK AT SECTOR-3, SUSHANT CITY, MEERUT



CONSULTANTS :

RUDRABHISHEK ENTERPRISES (P) LTD.
 GROUND FLOOR YUVA BHAVAN,
 Y.M.C.A. BUILDING, RANA PRATAP
 MARG, LUCKNOW.

ACKNOWLEDGEMENT

We wish to place on record our gratitude and thanks to M/s Ansals Properties & Infrastructure Ltd. who selected us to perform the work of geotechnical investigation for this project. Thanks are also due to other field staff for their support and assistance in performing field exploration works.

We appreciate the assistance and patience of all those connected with this work.

[Signature]
17/11/05
C. S. GILANI
S. No. 112

Nov. ' 2005

For RUDRABHISHEK ENTERPRISES (P) LTD.

1. INTRODUCTION :

- 1.1 We were asked to take the work of Sub Soil exploration for proposed Sushant City at Meerut.
- 1.2 Sub-soil exploration was undertaken at the above site to study the geotechnical properties of various soil strata at the site, collect appropriate samples, conduct required field and laboratory tests and submit detailed report recommending a suitable foundation system for the proposed construction. Bearing capacity of soil is to be recommended wherever necessary.
- 1.3 The sub soil exploration comprised of making eight bore holes of 10m depth at given locations. The field exploration was done in last week of Oct., 2005. The location of bore holes were marked by the site Engineer as shown in appendix "A".

2. TOPOGRAPHY OF THE EXPLORED SITE :

- 2.1 The explored site (Sector -3) is a part of proposed Sushant City which is coming up on Vedvyaspuri along Delhi -Dehradoon highway (Meerut bye pass). A C.R.P.F. Campus is also existing near the site. The site in general is about 1.50m below the National highway.

3. FIELD WORK :

3.1 Bore Holes :

Bore holes of 15 cm nominal diameter were made manually following the procedure described in article 3.4 of IS 1892 - 1979.

Visual observations were also recorded while making the boreholes.

3.2 Sample collection :

A. Disturbed Samples :

Disturbed samples were collected at various levels of boring wherever felt necessary.

B. Undisturbed Samples :

IS 2132 sets the design criteria for drive samplers which are used to collect the undisturbed samples from the borehole at predetermined regular interval not exceeding 150 cm. or change of soil strata whichever is earlier.

The sampling tubes, after collection of undisturbed samples are waxed, sealed and labelled at site and carefully brought to the laboratory for necessary testing of the soil samples.

3.3 Standard Penetration Test :

IS 2131 details the Standard penetration Test procedure which is adopted in the filed.

A standard split spoon sampler is driven into the soil with a 63.5 Kg. monkey free falling for 75 Cm. and number of blow counted for ever 15 Cm. penetration. The sum of number of blows for last two 15Cm. penetration is treated as SPT value or 'N' values. 'N' values so obtained are also subject to correction for overburden and dilatancy as detailed in article 3.5 or IS 2131.

'N' values obtained in the field and corrected, if any, are shown in the borelogs appended as Appendix "B".

3.4 Water Table :

The depth at which the water table stablized in the borehole is measured. At least 24 hrs. time is allowed for the water table to stabilize.

4. LABORATORY TESTS :

- 4.1 Mechanical analysis using standard sieves is done on all samples, both disturbed and undisturbed, collected from the boreholes.
- 4.2 All Cohesive soil samples are tested to determine their Atterberge's limits.
- 4.3 A number of collected soil samples are analysed for particle sizes.
- 4.4 A number of collected soil samples are tested to obtain their bulk densities, natural moisture contents and specific gravities.
- 4.5 A number of collected soil samples are tested by Tri axial Shear tests to determine the cohesion and angle of internal friction.
- 4.6 A number of collected soil samples are tested by consolidation tests to determine the compression Index to enable to determine the settlements of soil strata and estimate allowable bearing pressure.
- 4.7 Quantitative analysis of a 0.5M soil sample and the water sample from the site is done to determine the harmful salts in the samples.

All laboratory tests were conducted as per relevant part of IS 2720.

All the results of the laboratory tests and field tests are summarised in the Result Sheets appended as Appendix "C".

5. GENERAL NATURE OF THE SOIL STRATA :

The strata met with in these bore holes is as follows -

B.H. No. 1 :- (Near the Gate)

The strata consists of silty clay of medium plasticity ("CI" group) upto the depth of 3.00m. followed by silty sand ("SM" group). Further from 5.80m. depth it is clayey silt of low plasticity ("CL" group) upto the depth of 6.30m. followed by sandy silt of very low plasticity ("ML/CL" group). Finally from 8.50m. depth it is sandy silt of very low plasticity ("ML" group) upto the termination of boring.

B.H. No. 2 :- (Near to the C-9 of C type Plot)

The strata met with consists of clayey silt of low plasticity ("CL" group) upto 1.50m depth followed by silty clay of medium plasticity ("CI" group) upto 3.30m. depth. Further the strata is sandy silt of very low plasticity ("ML/CL" group) upto 4.30m depth followed by silty sand ("SM" group). Further from 5.80m. depth it is clayey silt of low plasticity ("CL" group) upto the depth of 7.00m. Finally it is sandy silt of very low plasticity ("ML" group) upto the termination of boring.

B.H. No. 3 :- (Near to the C-42 of C type Plot)

The strata met with consists of clayey silt of low plasticity ("CL" group) upto 3.00m. depth followed by silty sand ("SM" group). Further from 6.80m. depth it is silty clay of medium plasticity ("CI" group) upto the depth of 8.30m. followed by sandy silt of very low plasticity ("ML" group). Finally from 9.00m. depth it is clayey silt of low plasticity ("CL" group) upto the termination of boring.

B.H. No. 4 :- (Near to the C-29 of C type Plot)

The strata met with consists of silty clay of medium plasticity ("CI" group) upto the depth of 1.50m. followed by clayey silt of low plasticity ("CL" group). Further from 2.50m. depth it is non-plastic sandy silt ("ML(NP)" group) upto 4.30m. depth followed by silty sand ("SM" group). Finally from 6.50m depth it is clayey silt of low plasticity ("CL" group) upto the termination of boring.

B.H. No. 5 :- (Near to the D-178 of D type Plot)

The strata met with consists of clayey silt of low plasticity ("CL" group) upto the depth of 2.60m. followed by sandy silt of very low plasticity ("ML/CL" group) upto the 4.00m. depth. Further it is clayey silt of low plasticity ("CL" group) upto the depth of 7.00m. followed by silty clay of medium plasticity ("CI" group). Finally from 8.50m. depth it is clayey silt of low plasticity ("CL" group) upto the termination of boring.

B.H. No. 6 :- (Near to the D-157 of D type Plot)

The strata met with consists of silty clay of medium plasticity ("CI" group) upto the depth of 2.50m. followed by sandy silt of very low plasticity ("ML" group) upto 4.50m. depth. Further the strata is silty sand ("SM" group) upto 6.0m. depth followed by silty clay of medium plasticity ("CI" group). Finally from 7.00m. depth it is sandy silt of very low plasticity ("ML" group) upto the termination of boring.

B.H. No. 7 :- (Near to the D-197 of D type Plot)

The strata met with consists of clayey silt of low plasticity ("CL" group) upto the depth of 3.00m. followed by sandy silt of very low plasticity ("ML" group) upto 5.90m. depth. Further the strata is silty clay of medium plasticity ("CI" group) upto the depth of 7.0m. followed by silty soil of very low plasticity ("ML/CL" group). Further from 8.50m. depth it is sandy silt of very low plasticity ("ML" group) upto the termination of boring.

B.H. No. 8 :- (Near to the B-1 of B type Plot)

The strata met with consists of clayey silt of low plasticity ("CL" group) up to 2.50m. depth followed by sandy silt of very low plasticity ("ML" group). Further from 4.30m. depth it is silty sand ("SM" group) upto the depth of 6.00m. Finally it is clayey silt of low plasticity ("CL" group) upto the termination of boring.

6. WATER TABLE :

The water table met in different bore holes during the period of exploration is as follows:-

B.H. No. 1	7.50m depth below existing ground level.
B.H. No. 2	7.50m depth below existing ground level.
B.H. No. 3	8.00m depth below existing ground level.
B.H. No. 4	7.75m depth below existing ground level.
B.H. No. 5	7.90m depth below existing ground level.
B.H. No. 6	7.00m depth below existing ground level.
B.H. No. 7	7.40m depth below existing ground level.
B.H. No. 8	7.30m depth below existing ground level.

7. INTERPRETATION OF THE TEST RESULTS :

The choice of the type of foundation depends upon the safe bearing capacity design and layout of super structure, relative economics of various alternatives and paractical consideration. In case of R.C.C. foundation the safe bearing capacity/allowable bearing pressure, calculation is governed by IS : 6403 - 1981 for shear consideration and IS : 1904 - 1986 & IS:809 (Pt. - I) 1976 for consideration of settlement.

8. COMPUTATION FORMULAE :

- 8.1 In case of shallow or raft foundation, the bearing capacity computations shall be governed by IS 6403 - 1981 for shear considerations and allowable bearing pressure computations shall be governed by IS 8009 (Part - I) 1976 and IS 1904 - 1986 for settlement considerations.

8.2 Safe Bearing Capacity on Shear considerations :

In accordance with IS 6403 - 1981, the net safe bearing capacity on shear consideration is computed by general formulae,

$$q_s = 1/F [C N_c + Q (N_q - 1) + 0.5 \gamma B N_\gamma W' \times 0.1]$$

where,

q_s = Net safe Bearing Capacity in Kg/cm².

F = Factor of Safety.

C = Cohesion in Kg/cm².

q = Effective surcharge in Kg/cm².

B = Width of Footing in metre.

W' = Correction factor for water table.

γ = Unit weight of soil below the foundation in gm/cc.

N_c, N_q, N_γ = Bearing Capacity Factors depending on void ratio or 'N' value and angle of internal friction as read from IS 6403-1981, Table I.

8.3 Allowable Bearing Pressure on Settlement Considerations :

The allowable bearing pressure is also to be so restricted that the anticipated settlements do not exceed the permissible settlement as specified in IS 1904-1986 for the proposed structure and the soil classification.

8.3.1 Settlement of Plastic soil layers :

As per IS 8009 (part-I)-1976, the settlement of a plastic soil strata is calculated using the expression as under :

$$S = \frac{H_p C_c}{1 + e_0} \cdot \text{Log}_{10} \frac{P_0 + P}{P_0}$$

where,

S = Settlement in cm.

H_p = Thickness of plastic layer in cm.

C_c = Compression Index.

e_0 = Void ratio at pressure P_0 .

P_0 = Original pressure at mid depth of plastic layer.

P = Change in pressure at mid depth of plastic layer.

8.3.2 Settlement on Non-Plastic soil layer.

As per article 9.14 of IS 8009 (part-I)-1976, the settlement of non plastic soil layers are read from Fig.9 of the above code for 'N' value for unit change in pressure. This 'read' settlement is then corrected for actual change in pressure and actual thickness of non plastic soil strata.

8.3.3 The total settlement computed above for plastic and non-plastic soil strata is then corrected for rigidity effect as per article 9.5 of IS 8009 (part-I) 1976.

9 COMPUTATION OF BEARING CAPACITY:

TABLE NO. 1

B. H. NO. 1

9 SHEAR CONSIDERATION :

1	Depth of foundation (assumed) in mts	1.50
2	Natural density in gms/cc	1.90
3	'C' cohesion in kg/cm ²	0.19
4	Angle of internal friction (phi) in degree	8
5	Void ratio 'e'	0.703
6	Bearing capacity factors in accordance with IS 8009 (pt - 1) 1976	
	Nc	6.77
	Nq	1.71
	Ny	0.57
7	Effective overburden pressure in kg/cm ²	0.285
8	Width of footing 'B' in mts	2.00
9	Factor of safety	3.00
	Where :	
	i) Shape factor :	
	Sc	1.30
	Sq	1.20
	Sy	0.80
	ii) Depth factor : shall be as under	
	dc = dq = dr =	1.00
	iii) Indication factor :	
	ic = iq = ir =	1.00

CALCULATION :

$$q_{1.50} = 1 / 3.00 [0.19 \times 6.77 \times 1.30 + 0.285 \times (1.71 \times 1) \times 1.20 + 0.50 \times 1.9 \times 2.00 \times 0.57 \times 0.80 \times 2.00 \times 1.00]$$

$$q_{1.50} = 11.47 \text{ kg/cm}^2$$

प्रदूषण नियंत्रित जाँच प्रमाण पत्र
POLLUTION UNDER CONTROL CERTIFICATE

परिवहन विभाग, उत्तर प्रदेश द्वारा अधिकृत

संख्या

S.No.:

AUTHORISED BY TRANSPORT DEPARTMENT, GOVT. OF UTTAR PRADESH

प्रमाण पत्र संख्या

PUCC No. UP.

वाहन फंजी संख्या

Vehicle Reg. No.

ब्रेक :

Make :

मॉडल

Model :

वर्ग

Category :

वर्ष

Year :

ईंधन

Fuel :

दिनांक

Date :

समय

Time :

088

MAH A

Bolt

05

esel

2/06/2009

1:04 PM

वैधता

Valid upto :

दिल्ली राज्य में वैधता तीन माह

प्रमाणित किया जाता है कि इस

वाहन का HSU घुम घनत्व के

मो. वा. नियम, 1989 के नियम

115 (2) में निर्धारित स्तर के

अनुसार है।

Certified that vehicle HSU
Smoke density conforma to
the standards prescribed
under Rule 115 (2) of CMV
Rules, 1989.

यदि आपको कोई शिकायत या
टिप्पणी है तो कृपया प्रदूषण
नियंत्रण प्रकोष्ठ, परिवहन आयुक्त
कार्यालय, टेढ़ी कोठी, लखनऊ
को लिखें।

In case of any complain/
coment please write to Pol-
lution Control Cell, Trans-
port Commissioner office,
Tehari Koli Lucknow (U.P.)

हरिताक्षर अधिकृत

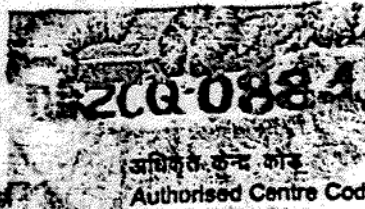
Authorised Signatory

नाम

Name

मुक्त त्वरण विधि द्वारा निर्धारित घुम घनत्व सीमा : 65 HSU
Prescribed Smoke Density Limit At free Acceleration 2.451/M

Flushing Cycle						
	Avg RPM	Min RPM	Max RPM			
	645		5093			
S.No.	RPM Min	RPM Max	Km ⁻¹	HSU %	Temp	
1	670	5067	1.23	41.2	83	
2	584	5091	1.49	47.5	83	
3	638	5056	1.28	42.4	84	
4	630	5056	1.63	60.5	85	
5	704	5166	1.31	43.3	85	
Mean		Pass:	1.39	45.0		



JAI AMBEY WELFARE SOCIETY
Choudhary Service Centre (Bharat Petroleum)
Meerut- Delhi Road, Partapur, Meerut (U.P.)

प्रदूषण नियन्त्रण जांच प्रमाण-पत्र

4 0 3

परिवहन विभाग, उत्तर प्रदेश द्वारा अधिकृत

वैधता तिथि 01/17/9 संख्या A 506319

अधिकृत केंद्र कोड
वाहन पंजीयन संख्या

DL 2C Q 0884 m. Boleko

वाहन मक

निर्माण वर्ष 2005

वाहन की चेसिस सं०

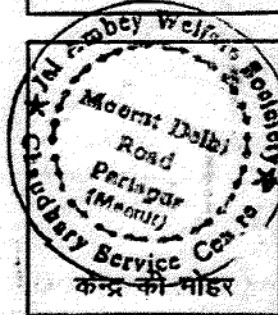
इन्जन संख्या

डीजल चालित वाहनों के लिए

(वैधता छः माह)

निर्धारित मानक	मापित स्तर
टर्बो चार्ज्ड इंजन व नेचुरली एस्पीरेटेड इंजन के लिए फ्री एक्सलरेशन टेस्ट पर स्मोक डेनसीटी 65 हेट्रीज यूनिट न्यूनतम आयल तापमान-60°C	450 HSV

प्रमाणित किया जाता है, कि इस वाहन का स्मोक डेनसीटी कं०मो० यान नियमावली 1989 के नियम 115(2) में निर्धारित मानक के अनुरूप है।



दिनांक 02/06/9	परिक्षणकर्ता का नाम व हस्ताक्षर	वाहन स्वामी अथवा चालक का हस्ताक्षर/ अंगूठा निशानी
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टिप्पणी :- यदि आपकी कोई शिकायत है तो कृपया प्रदूषण नियंत्रण प्रकोष्ठ, परिवहन आयुक्त कार्यालय, टेहरी कोठी, लखनऊ से सम्पर्क करें।

वाहन स्वामी का नाम _____ पता _____

मुद्रक : उ०प्र० उपभोक्ता सहकारी संघ लि०, लखनऊ

प्रदूषण नियंत्रित जाँच प्रमाण पत्र
POLLUTION UNDER CONTROL CERTIFICATE

संख्या
S. No. :

परिवहन विभाग, उत्तर प्रदेश द्वारा अधिकृत
AUTHORISED BY TRANSPORT DEPARTMENT, GOVT. OF UTTAR PRADESH

प्रमाण पत्र संख्या
PUCC No. UP. D403-109
वाहन पंजी संख्या
Vehicle Reg. No. DL2CQ0620

मेक :
Make : MAHINDRA
मॉडल
Model : Scorpio

वर्ग
Category : 4W
वर्ष
Year : 2005

ईंधन
Fuel : Diesel

दिनांक
Date : 06/06/2009

समय
Time : 01:19:02 PM

वैधता
Valid upto : 05/12/2009

दिल्ली राज्य में वैधता तीन माह

प्रमाणित किया जाता है कि इस
वाहन का HSU धुम घनत्व के
मो. वा. नियम, 1989 के नियम
115 (2) में निर्धारित स्तर के
अनुसार है।

Certified that vehicle HSU
Smoke density conforma to
the standards prescribed
under Rule 115(2) of CMV
Rules, 1989.

यदि आपको कोई शिकायत या
टिप्पणी है तो कृपया प्रदूषण
नियन्त्रण प्रकोष्ठ, परिवहन आयुक्त
कार्यालय, टेढ़ी कोठी, लखनऊ
को लिखें।

In case of any complaint/
coment please write to Pol-
lution Control Cell, Trans-
port Commissioner office,
Tehari Koti, Lucknow (U.P.)

हस्ताक्षर अधिकृत
Authorised Signatory

नाम
Name :

मुक्त त्वरण विधि द्वारा निर्धारित धुम घनत्व सीमा : 65 HSU
Prescribed Smoke Density Limit At free Acceleration 2.45 1/M

Flushing Cycle					
Avg	RPM Min	RPM Max			
	864	3438			
S.No.	RPM Min	RPM Max	Km ⁻¹	HSU %	Temp
1	859	3436	1.22	41.0	76
2	871	3439	1.33	43.6	76
3	877	3438	1.41	45.5	76
4	852	3439	1.35	44.1	77
Avg		Pass	1.33	43.6	

Dated: 06/06/2009, 01:19:02 PM

DL2C Q 0620

Jai Ambey Welfare Society, D403

अधिकृत केन्द्र कोड

Authorised Centre Code

P403

JAI AMBEY WELFARE SOCIETY
Choudhary Service Centre,
Meerut Delhi Road, Partapur, Distt. Meerut (U.P.)

प्रदूषण नियंत्रित जांच प्रमाण पत्र
POLLUTION UNDER CONTROL CERTIFICATE

संख्या
S. No. :

परिवहन विभाग, उत्तर प्रदेश द्वारा अधिकृत
AUTHORISED BY TRANSPORT DEPARTMENT, GOVT. OF UTTAR PRADESH

प्रमाण पत्र संख्या
PUCC No. UP. D403-112
वाहन पंजी संख्या
Vehicle Reg. No. UP15Z1068

मेक :
Make : Farnetic

मॉडल
Model : Tractor

वर्ग
Category : 4w

वर्ष
Year : 2006

ईंधन
Fuel : Diesel

दिनांक
Date : 06/06/2009

समय
Time : 01:45:58 PM

वैधता
Valid upto : 05/12/2009

प्रमाणित किया जाता है कि इस वाहन का HSU धुम घनत्व के मो. वा. नियम, 1989 के नियम 115 (2) में निर्धारित स्तर के अनुसार है।

Certified that vehicle HSU Smoke density conforma to the standards prescribed under Rule 115(2) of CMV Rules, 1989.

यदि आपको कोई शिकायत या टिप्पणी है तो कृपया प्रदूषण नियंत्रण प्रकोष्ठ, परिवहन आयुक्त कार्यालय, टेढ़ी कोठी, लखनऊ को लिखें।

In case of any complaint/ coment please write to Pollution Control Cell, Transport Commissioner's office, Tehari, Lucknow (U.P.)

हस्ताक्षर अधिकृत
Authorised Signatory
नाम
Name

मुक्त त्वरण विधि द्वारा निर्धारित धुम घनत्व सीमा : 65 HSU
Prescribed Smoke Density Limit At free Acceleration 2.45 1/M

Flushing Cycle					
Avq	RPM Min	RPM Max			
	733	3225			
S.No.	RPM Min	RPM Max	Km ⁻¹	HSU %	Temp
1	790	3225	1.46	46.7	79
2	773	3339	1.48	47.1	79
3	641	3176	1.79	53.7	79
4	728	3163	1.65	50.9	79
Mean		Pass	1.60	49.6	



Date: 06/06/2009
Jai Ambey Welfare Society, D403

अधिकृत केन्द्र कोड
Authorised Centre Code

P403

JAI AMBEY WELFARE SOCIETY
Choudhary Service Centre,
Meerut Delhi Road, Partapur, Distt. Meerut (U.P.)

दिल्ली राज्य में वैधता तीन माह

प्रदूषण नियंत्रित जाँच प्रमाण पत्र
POLLUTION UNDER CONTROL CERTIFICATE

संख्या
S. No. :
प्रमाण पत्र संख्या
PUC No. UP.
वाहन पंजी संख्या
Vehicle Reg. No.
ब्रेक :
Make :
मॉडल
Model :
वर्ग
Category :
इंजन स्ट्रोक
Engine stroke :
पंजीकरण की तिथि
Date of Registration
उत्सर्जन मानक
Emission Norms
ईंधन
Fuel :
दिनांक
Date
समय
Time :

AUTHORISED BY TRANSPORT DEPARTMENT, GOVT. OF UTTAR PRADESH

P403-296

DL-7SAY3046

HERO HONDA

Splender Plus

2W

4S

01/01/2006

2/3 WHEELER

Petrol

06/06/2009

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परिवहन विभाग, उत्तर प्रदेश द्वारा अधिकृत

प्रमाणित किया जाता है कि इस वाहन का CO एवं HC उत्सर्जन स्तर के मो. वा. अधिनियम 1989 के नियम 115 (2) में निर्धारित स्तर के अनुसार है।

Certified that vehicle CO & HC emission level conforma to the standards prescribed under Rule 115(2) of CMV Rules, 1989

In case of any complaint/ coment, please write to Pollution Control Cell, Transport Commissioner office, Tehri Khoti Lucknow, U.P.

2 and 3 Wheeler (4 Stroke) Vehicle manufactured after/before 31st March 2000.

आइडलिंग पर CO एवं HC स्तर (% आयतन) (ppm)
CO & HC level at idling (% Volume) (ppm)

ईंधन Fuel	निर्धारित मान CO Prescribed Standard CO	मापित स्तर CO Measured Level CO	निर्धारित मान HC Prescribed Standard HC	मापित स्तर HC Measured Level HC
पेट्रोल Petrol	3.5	1.1	45.5	15.7
सीएनजी/ एलपीजी CNG/ LPG				

अधिकृत अधिकृत
Authorised Signatory

नाम
Name :

अधिकृत केंद्र कोड
Authorised Centre Code

P403

वैधता Valid upto :	05/12/2009
दिल्ली राज्य में वैधता Valid in Delhi	

JAI AMBEY WELFARE SOCIETY
Choudhary Service Centre,
Meerut Delhi Road, Partapur, Distt. Meerut (U.P.)

संख्या
S. No. :
प्रमाण पत्र संख्या
PUCC No. UP.
वाहन पंजी संख्या
Vehicle Reg. No.
मेक :
Make :
मॉडल
Model :
वर्ग
Category :
इंजिन स्ट्रोक
Engine stroke :
पंजीकरण की तिथि
Date of Registration
उत्सर्जन मानक
Emission Norms
इंधन
Fuel :
दिनांक
Date
समय
Time :

प्रदूषण नियंत्रित जांच प्रमाण पत्र
POLLUTION UNDER CONTROL CERTIFICATE
परिवहन विभाग, उत्तर प्रदेश द्वारा अधिकृत
AUTHORISED BY TRANSPORT DEPARTMENT, GOVT. OF UTTAR PRADESH
P403-295

UP15X3339
HERO HONDA
Splender Plus
2W
4S
01/01/2005
2/3 WHEELER

Petrol
06/06/2009
01:57:56 PM

प्रमाणित किया जाता है कि इस वाहन का CO एवं HC उत्सर्जन स्तर के मो. वा. अधिनियम 1989 के नियम 115 (2) में निर्धारित स्तर के अनुसार है।

Certified that vehicle CO & HC emission level conforms to the standards prescribed under Rule 115(2) of CMV Rules, 1989

In case of any complaint/ comment, please write to Pollution Control Cell, Transport Commissioner office, Tehri Khoti Lucknow, U.P.

2 and 3 Wheeler (4 Stroke) Vehicle manufactured after/before 31st March 2000.



Authorised Centre Code

P403

JAI AMBEY WELFARE SOCIETY
Choudhary Service Centre,
Meerut Delhi Road, Partapur, Distt. Meerut (U.P.)

वैधता
Valid upto
दिल्ली राज्य में वैधता
Valid in Delhi

05/12/2009

आइडलिंग पर CO एवं HC स्तर (% आयतन) (ppm)
CO & HC level at idling (% Volume) (ppm)

इंधन Fuel	निर्धारित मान CO Prescribed Standard CO	मापित स्तर CO Measured Level CO	निर्धारित मान HC Prescribed Standard HC	मापित स्तर HC Measured Level HC
पेट्रोल Petrol	3.5	1.3	4500	2085
सीएनजी/ एलपीजी CNG/ LPG				

प्रदूषण नियंत्रित जाँच प्रमाण पत्र POLLUTION UNDER CONTROL CERTIFICATE

परिवहन विभाग, उत्तर प्रदेश द्वारा अधिकृत

AUTHORISED BY TRANSPORT DEPARTMENT, GOVT. OF UTTAR PRADESH

संख्या
S.No.:

प्रमाण पत्र संख्या
PUCC No. UP.

वाहन पंजी संख्या
Vehicle Reg. No.

ब्रेक :
Make :

मॉडल
Model :

वर्ग
Category :

वर्ष
Year :

ईंधन
Fuel :

दिनांक
Date :

समय
Time :

वैधता
Valid upto :

दिल्ली राज्य में वैधता तीन माह

प्रमाणित किया जाता है कि इस वाहन का HSU घुम घनत्व के मो. वा. नियम, 1989 के नियम 115 (2) में निर्धारित स्तर के अनुसार है।

Certified that vehicle HSU Smoke density conforma to the standards prescribed under Rule 115 (2) of CMV Rules, 1989.

यदि आपको कोई शिकायत या टिप्पणी है तो कृपया प्रदूषण नियंत्रण प्रकोष्ठ, परिवहन आयुक्त कार्यालय, टेडी कोठी, लखनऊ को लिखें।

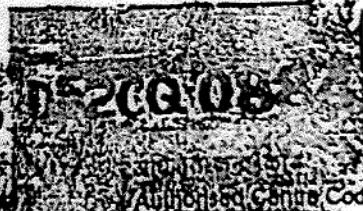
In case of any complaint/ comment please write to Pollution Control Cell, Transport Commissioner office, Tehari Koli Lucknow (U.P.)

हस्ताक्षर अधिकृत अधिकारी
Authorised Signatory

नाम
Name

मुक्त त्वरण विधि द्वारा निर्धारित घुम घनत्व सीमा : 65 HSU
Prescribed Smoke Density Limit At free Acceleration 2451/M

Flushing Cycle						
Avg	RPM Min	RPM Max				
	645	5093				
S.No.	RPM Min	RPM Max	Km ⁻¹	HSU %	Temp	
1	670	5067	1.22	41.2	32	
2	584	5031	1.49	47.5	32	
3	639	5056	1.28	42.8	34	
4	592	5066	1.63	50.5	34	
5	704	518	1.31	43.2	35	
Mean		Pass	1.39	45.1		



D 4 0 3

JAI AMBEY WELFARE SOCIETY
Choudhary Service Centre (Bharat Petroleum)
Meerut- Delhi Road, Partapur, Meerut (U.P.)

प्रदूषण नियंत्रित जांच प्रमाण पत्र
POLLUTION UNDER CONTROL CERTIFICATE

संख्या
S. No. :
प्रमाण पत्र संख्या
PUCC No. UP. D403-109
वाहन पंजी संख्या
Vehicle Reg. No. DL2CQ0620
मेक :
Make : MAHINDRA
मॉडल
Model : Scorpio
वर्ग
Category : 4W
वर्ष
Year : 2005
ईंधन
Fuel : Diesel
दिनांक
Date : 06/06/2009
समय
Time : 01:19:02 PM

वैधता
Valid upto : 05/12/2009

दिल्ली राज्य में वैधता तीन माह

परिवहन विभाग, उत्तर प्रदेश द्वारा अधिकृत
AUTHORISED BY TRANSPORT DEPARTMENT, GOVT. OF UTTAR PRADESH

प्रमाणित किया जाता है कि इस वाहन का HSU घुम घनत्व के मो. वा. नियम, 1989 के नियम 115 (2) में निर्धारित स्तर के अनुसार है।

Certified that vehicle HSU Smoke density conforma to the standards prescribed under Rule 115(2) of CMV Rules, 1989.

यदि आपको कोई शिकायत या टिप्पणी है तो कृपया प्रदूषण नियंत्रण प्रकोष्ठ, परिवहन आयुक्त कार्यालय, टेडी कोठी, लखनऊ को लिखें।

In case of any complaint/ coment please write to Pollution Control Cell, Transport Commissioner's office, Tehari Koli Lucknow (U.P.)

हस्ताक्षर अधिकृत
Authorised Signatory

नाम
Name :

मुक्त त्वरण विधि द्वारा निर्धारित घुम घनत्व सीमा : 65 HSU
Prescribed Smoke Density Limit At free Acceleration 245 1/M

Flushing Cycle:		Avg RPM Min:		RPM Max:		Km ¹	HSU %	Temp
S.No.	RPM Min	RPM Max	864	3438				
1	859	3436	1.22	41.0	76			
2	871	3439	1.33	43.6	76			
3	877	3438	1.41	45.5	76			
4	852	3439	1.35	44.1	77			
Mean		Pass	1.33	43.6				

Dated: 06/06/2009, 01:19:02 PM

DL2C Q 06

Jai Ambey Welfare Society, D403

अधिकृत केन्द्र कोड
Authorised Centre Code

P403

JAI AMBEY WELFARE SOCIETY
Choudhary Service Centre,
Meerut Delhi Road, Partapur, Distt. Meerut (U.P.)

प्रदूषण नियंत्रित जांच प्रमाण पत्र
POLLUTION UNDER CONTROL CERTIFICATE

संख्या

S. No. :

परिवहन विभाग, उत्तर प्रदेश द्वारा अधिकृत
AUTHORISED BY TRANSPORT DEPARTMENT, GOVT. OF UTTAR PRADESH

प्रमाण पत्र संख्या

PUCC No. UP. D403-111

वाहन पंजी संख्या

Vehicle Reg. No. UHN1563

मेक :

Make :

ESCORTS

मॉडल

Model :

tractor

वर्ग

Category :

4w

वर्ष

Year :

1985

ईंधन

Fuel :

Diesel

दिनांक

Date :

06/06/2003

समय

Time :

01:39:28 PM

वैधता

Valid upto :

05/12/2009

प्रमाणित किया जाता है कि इस वाहन का HSU धुम घनत्व के मो. वा. नियम, 1989 के नियम 115 (2) में निर्धारित स्तर के अनुसार है।

Certified that vehicle HSU Smoke density conforma to the standards prescribed under Rule 115(2) of CMV Rules, 1989.

यदि आपको कोई शिकायत या टिप्पणी है तो कृपया प्रदूषण नियंत्रण प्रकोष्ठ, परिवहन आयुक्त कार्यालय, टेंडी कोठी, लखनऊ को लिखें।

In case of any complaint/ comment please write to Pollution Control Cell, Transport Commissioner's Office, Tehri Koli Lucknow (U.P.)

अधिकृत
Authorised Signatory
Name :

मुक्त त्वरण विधि द्वारा निर्धारित धुम घनत्व सीमा : 65 HSU
Prescribed Smoke Density Limit At free Acceleration 2.45 1/M

Flushing Cycle						
	Avq	RPM Min	RPM Max			
	783		4894			
S.No.	RPM Min	RPM Max	Km ⁻¹	HSU %	Temp	
1	748	5029	1.54	48.6	131	
2	790	5044	1.77	53.4	96	
3	786	4993	1.91	56.2	123	
4	807	4508	1.57	49.3	102	
Mean		Pass	1.70	51.9		

Date: 06/06/2003 11:39:28 PM

UHN 1563

Jai Ambey Welfare Society, D403

अधिकृत केन्द्र कोड

Authorised Centre Code

P403

JAI AMBEY WELFARE SOCIETY
Choudhary Service Centre,
Meerut Delhi Road, Partapur, Distt. Meerut (U.P.)

दिल्ली राज्य में वैधता तीन माह

प्रदूषण नियंत्रित जाच प्रमाण पत्र POLLUTION UNDER CONTROL CERTIFICATE

परिवहन विभाग, उत्तर प्रदेश द्वारा अधिकृत
AUTHORISED BY TRANSPORT DEPARTMENT, GOVT. OF UTTAR PRADESH

संख्या
S. No. :
प्रमाण पत्र संख्या
PUCC No. UP. D403-112
वाहन पंजी संख्या
Vehicle Reg. No. UP15Z1068
मेक :
Make : Farmetic
मॉडल
Model : Tractor
वर्ग
Category : 4W
वर्ष
Year : 2006
इंधन
Fuel : Diesel
दिनांक
Date : 06/06/2009
समय
Time : 01:45:58 PM

प्रमाणित किया जाता है कि इस वाहन का HSU धुम घनत्व के मो. वा. नियम, 1989 के नियम 115 (2) में निर्धारित स्तर के अनुसार है।

Certified that vehicle HSU Smoke density conform to the standards prescribed under Rule 115(2) of CMV Rules, 1989.

यदि आपको कोई शिकायत या टिप्पणी है तो कृपया प्रदूषण नियंत्रण प्रकोष्ठ, परिवहन आयुक्त कार्यालय, टेढ़ी कोठी, लखनऊ को लिखें।

In case of any complaint/ comment please write to Pollution Control Cell, Transport Commissioner's Office,

Tehari, Lucknow (U.P.)

हस्ताक्षर अधिकृत
Authorised Signatory
नाम :
Name :

मुक्त त्वरण विधि द्वारा निर्धारित धुम घनत्व सीमा : 65 HSU
Prescribed Smoke Density Limit At free Acceleration 2.45 1/M

Flushing Cycle						
Avg. RPM Min. RPM Max.						
733 3225						
No.	RPM Min.	RPM Max.	Km ¹	HSU %	Temp	
1	790	3225	1.46	46.7	79	
2	773	3339	1.48	47.1	79	
3	641	3176	1.79	53.7	79	
4	728	3163	1.65	50.9	79	
Mean		Pass	1.60	49.6		



Jai Ambey Welfare Society, D403

अधिकृत केन्द्र कोड

Authorised Centre Code

P403

JAI AMBEY WELFARE SOCIETY
Choudhary Service Centre,
Meerut Delhi Road, Partapur, Distt. Meerut (U.P.)

दिल्ली राज्य में वैधता तीन माह

प्रदूषण नियंत्रित 133 प्रमाण पत्र
POLLUTION UNDER CONTROL CERTIFICATE

परिवहन विभाग, उत्तर प्रदेश द्वारा अधिकृत

AUTHORISED BY TRANSPORT DEPARTMENT, GOVT. OF UTTAR PRADESH

संख्या
S. No. :
 प्रमाण पत्र संख्या
PUC No. UP. P403-296
 वाहन पंजी संख्या
Vehicle Reg. No. DL-7SAY3046
 मेक :
Make : HERO HONDA
 मॉडल
Model : Splender Plus
 वर्ग
Category : 2W
 इंजिन स्ट्रोक
Engine stroke : 4S
 पंजीकरण की तिथि
Date of Registration 01/01/2006
 उत्सर्जन मानक
Emission Norms 2/3 WHEELER
 ईंधन
Fuel : Petrol
 दिनांक
Date 06/06/2009
 समय
Time : 01:58:40 PM

प्रमाणित किया जाता है कि इस वाहन का CO एवं HC उत्सर्जन स्तर के मो. वा. अधिनियम 1989 के नियम 115 (2) में निर्धारित स्तर के अनुसार है।

Certified that vehicle CO & HC emission level conforma to the standards prescribed under Rule 115(2) of CMV Rules, 1989.

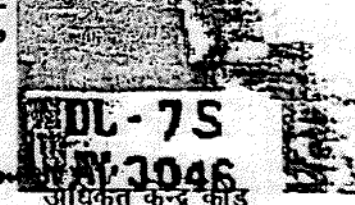
In case of any complaint/ coment, please write to Pollution Control Cell, Transport Commissioner office, Tehri Khoti Lucknow, U.P.

2 and 3 Wheeler (4 Stroke) Vehicle manufactured after/before 31st March 2000.

आइडलिंग पर CO एवं HC स्तर (% आयतन) (ppm)
 CO & HC level at idling (% Volume) (ppm)

ईंधन Fuel	निर्धारित मान CO Prescribed Standard CO.	मापित स्तर CO Measured Level CO.	निर्धारित मान HC Prescribed Standard HC	मापित स्तर HC Measured Level HC
पेट्रोल Petrol	3.5	1.1	4500	1673
सीएनजी/ एलपीजी CNG/ LPG				

05/06/2009



हस्ताक्षर अधिकृत
 Authorised Signatory

अधिकृत केंद्र कोड
 Authorised Centre Code

P403

वैधता
 Valid upto : 05/12/2009
 दिल्ली राज्य में वैधता
 Valid in Delhi

नाम
 Name :

JAI AMBEY WELFARE SOCIETY
 Choudhary Service Centre,
 Meerut Delhi Road, Partapur, Distt Meerut (U.P.)

प्रदूषण नियंत्रित जांच प्रमाण पत्र
134
POLLUTION UNDER CONTROL CERTIFICATE
परिवहन विभाग, उत्तर प्रदेश द्वारा अधिकृत

संख्या
S.No. :

Remarks

15/12/2006
15/01/2007

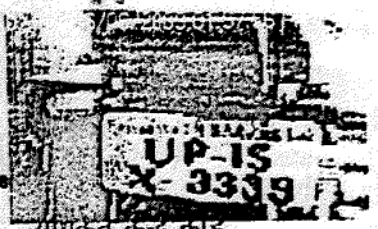
प्रमाण पत्र संख्या P403-295
PUC No. UP.
 वाहन पंजी संख्या **UP15X3339**
Vehicle Reg. No.
 मेक : **HERO HONDA**
Make :
 मॉडल **Splender Plus**
Model :
 वर्ग **2W**
Category :
 इंजिन स्ट्रोक **4S**
Engine stroke :
 पंजीकरण की तिथि **01/01/2005**
Date of Registration
 उत्सर्जन मानक **2/3 WHEELER**
Emission Norms
 ईंधन **Petrol**
Fuel :
 दिनांक **06/06/2009**
Date
 समय **01:57:56 PM**
Time :

प्रमाणित किया जाता है कि इस वाहन का CO एवं HC उत्सर्जन स्तर के मो. वा. अधिनियम 1989 के नियम 115 (2) में निर्धारित स्तर के अनुसार है।
 Certified that vehicle CO & HC emission level conforma to the standards prescribed under Rule 115(2) of CMV Rules, 1989.
 In case of any complaint/ coment, please write to Pollution Control Cell, Transport Commissioner office, Tehri Khoti Lucknow, U.P.

जाइडलिंग पर CO एवं HC स्तर (% आयतन) (ppm)
CO & HC level at idling (% Volume) (ppm)

ईंधन Fuel	निर्धारित मान CO Prescribed Standard CO.	मापित स्तर CO Measured Level CO.	निर्धारित मान HC Prescribed Standard HC	मापित स्तर HC Measured Level HC
पेट्रोल Petrol	3.5	1.3	4500	2085
सीएनजी/एलपीएनजी CNG/LPG				

2 and 3 Wheeler (4 Stroke) Vehicle manufactured after/before 31st March 2000.



आधिकृत केंद्र कोड
 Authorised Centre Code

P403

JAI AMBEY WELFARE SOCIETY
 Choudhary Service Centre,
 Meerut Delhi Road, Partapur, Distt. Meerut (U.P.)

वैधता **05/12/2009**
Valid upto
 दिल्ली राज्य में वैधता
Valid in Delhi



We Build Relations

EKO TESTING LABS®
Eko Pro Engineers Pvt. Ltd.

Competence | Quality | Service

Contact : 91 9911159210, 9910240837, 9910240678

**TEST REPORT****Noise Monitoring**

Test Report No. : EKO/E-006/030824

Issue Date : 06/08/2024

Issued To

: ANSAL LANDMARK TOWNSHIPS PVT. LTD.
 Sushant City, NH-58,
 Meerut, U.P

Sample Description : Ambient Noise
 Sample Drawn on : 02/08/2024
 Sample Drawn by : EPEPL (Mr. Dharamvir Yadav)
 Sample Received on : 03/08/2024
 Sampling Location : Sector-5 Pump House
 Sampling Plan & Procedure : SOP-N/01
 Weather Condition : Normal
 Analysis Duration : 03/08/2024 To 05/08/2024
 Remark (if any) : NA

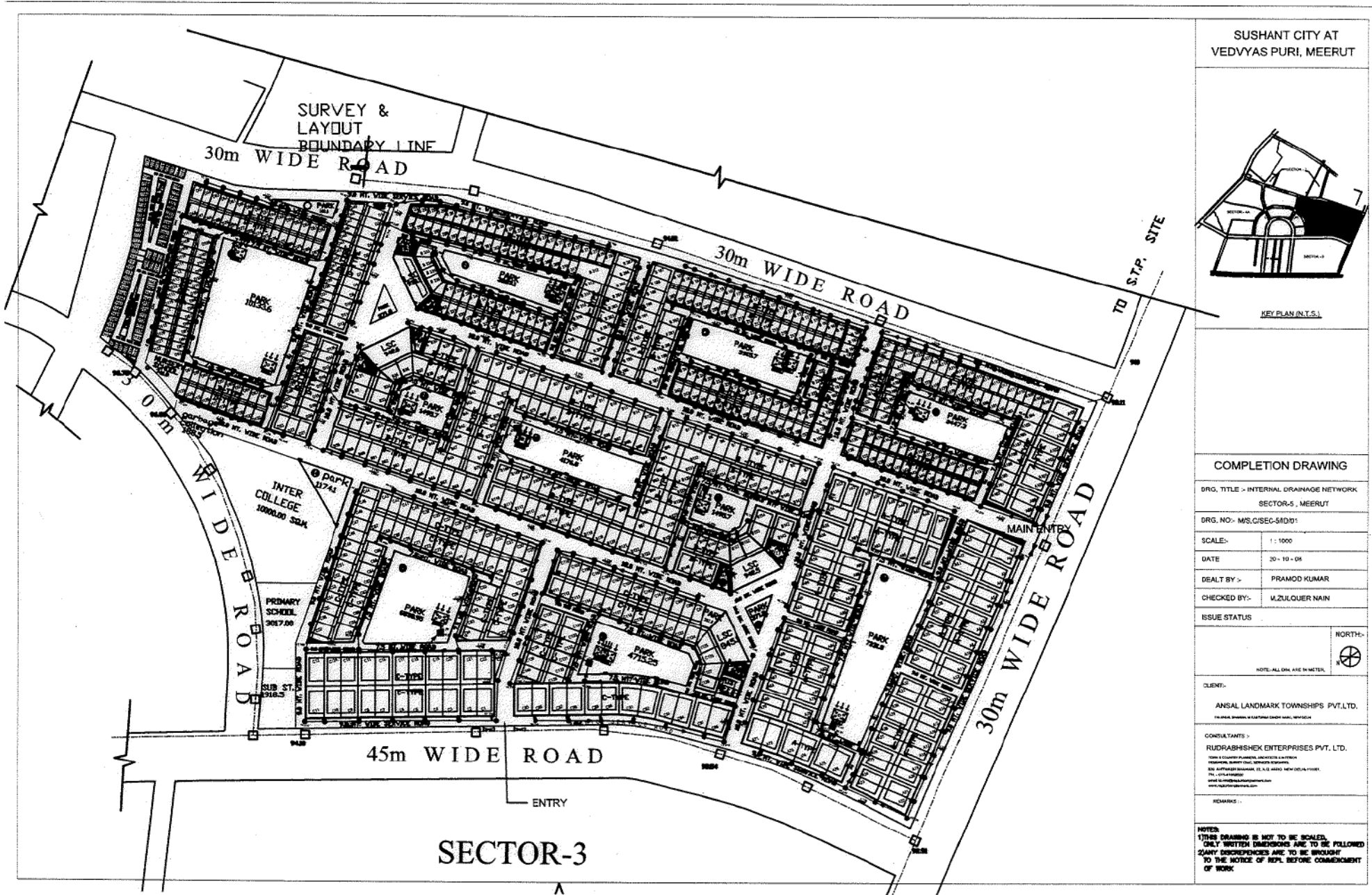
RESULTS

S. No.	Parameters	Test Methods	Results	Units	Limits as per "The Noise Pollution (Regulation & Control) Rules, 2000"
1	Leq	IS:9989	67.8	dB (A)	75.0

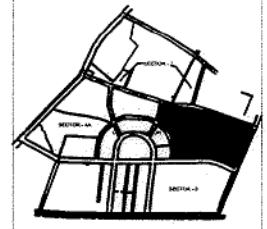
Notes :

- The results given above are related to the tested sample, as received & mentioned parameters.
The customer asked for the above tests only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the Laboratory.
- Responsibility of the Laboratory is limited to the invoiced amount only.

****End of Report****



SUSHANT CITY AT
VEDVYAS PURI, MEERUT



KEY PLAN (I.T.S.)

COMPLETION DRAWING

DRG. TITLE - INTERNAL DRAINAGE NETWORK
SECTOR-3, MEERUT

DRG. NO- MS.CISEC-SID/01

SCALE:- 1:1000

DATE 30-10-08

DEALT BY - PRAMOD KUMAR

CHECKED BY- H.ZULOUER NAIN

ISSUE STATUS

NORTH-



NOTE: ALL DIM. ARE IN METERS.

CLIENT:-
ANSAL LANDMARK TOWNSHIPS PVT.LTD.
PUNJAB, INDIA. 91 98765 43210

CONSULTANTS :-
RUDRABHISHEK ENTERPRISES PVT. LTD.
100/11 COLONY PLANNED, ANANDWALI, MEERUT
INDIA. TEL: 0591 261 261 261
WWW.RUDRABHISHEK.COM

REMARKS :-

NOTES:
1) THIS DRAWING IS NOT TO BE SCALED.
2) ONLY WRITTEN DIMENSIONS ARE TO BE FOLLOWED
3) ANY DISCREPANCIES ARE TO BE BROUGHT
TO THE NOTICE OF REPR. BEFORE COMMENCEMENT
OF WORK.

SECTOR-3

6

SL. NO.	DESCRIPTION	AREA (SQ. MT.)	AREA (SQ. FT.)
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MINOR AREA DATA

SL. NO.	AREA (SQ. MT.)
1	1000.00
2	212.00
3	142.00
4	885.10
5	1447.70
6	1310.80
7	394.54
8	3.28
9	208.8
10	258.22
11	1277.00
12	208.76
13	208.76
14	208.76
15	208.76
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100	208.76

AREA DETAIL OF BLOCK A

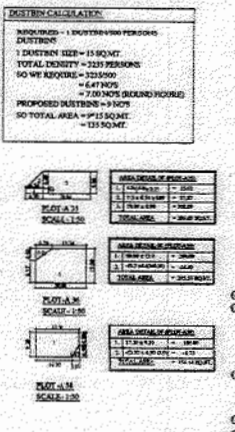
SL. NO.	AREA (SQ. MT.)
1	0.3 X 0.22 X 0.04
2	0.3 X 0.44 X 0.00
3	0.3 X 0.44 X 0.00
4	22.00 X 1.00
5	24.00 X 0.70
6	0.3 X 4.81 X 0.54
7	61.94 X 23.91
8	0.3 X 0.64 X 0.00
9	74.29 X 1.71
10	140.00 X 3.10
11	0.2 X 1.21 X 0.56
12	326.24 X 1.54
13	0.3 X 0.64 X 0.00
14	0.3 X 0.50 X 0.32
15	186.40 X 31.33
16	186.40 X 31.33
17	0.2 X 1.21 X 0.56
18	0.2 X 1.21 X 0.56
19	0.3 X 2.00 X 14.64
20	14.64 X 1.91
21	18.51 X 1.38
22	0.3 X 0.40 X 0.22
23	90.00 X 30.04
24	0.3 X 0.40 X 0.22
25	0.3 X 0.19 X 0.37
26	31.40 X 0.19
27	0.3 X 0.40 X 0.22
28	348.63 X 0.77
29	0.3 X 1.15 X 0.00
30	0.3 X 1.15 X 0.00
31	0.3 X 0.40 X 0.22
32	0.3 X 0.40 X 0.22
33	0.3 X 0.40 X 0.22
34	0.3 X 0.40 X 0.22
35	0.3 X 0.40 X 0.22
36	0.3 X 0.40 X 0.22
37	0.3 X 0.40 X 0.22
38	0.3 X 0.40 X 0.22
39	0.3 X 0.40 X 0.22
40	0.3 X 0.40 X 0.22
41	0.3 X 0.40 X 0.22
42	0.3 X 0.40 X 0.22
43	0.3 X 0.40 X 0.22
44	0.3 X 0.40 X 0.22
45	0.3 X 0.40 X 0.22
46	0.3 X 0.40 X 0.22
47	0.3 X 0.40 X 0.22
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57	0.3 X 0.40 X 0.22
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64	0.3 X 0.40 X 0.22
65	0.3 X 0.40 X 0.22
66	0.3 X 0.40 X 0.22
67	0.3 X 0.40 X 0.22
68	0.3 X 0.40 X 0.22
69	0.3 X 0.40 X 0.22
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91	0.3 X 0.40 X 0.22
92	0.3 X 0.40 X 0.22
93	0.3 X 0.40 X 0.22
94	0.3 X 0.40 X 0.22
95	0.3 X 0.40 X 0.22
96	0.3 X 0.40 X 0.22
97	0.3 X 0.40 X 0.22
98	0.3 X 0.40 X 0.22
99	0.3 X 0.40 X 0.22
100	0.3 X 0.40 X 0.22

AREA DETAIL OF BLOCK C

SL. NO.	AREA (SQ. MT.)
1	1 X 15.04 X 0.27
2	3 X 12.47 X 0.95
3	36.95 X 54.90
4	5 X 66.73 X 108.30
5	108.30 X 138.75
6	5 X 62.3 X 101.51
7	3 X 81.1 X 27.20
8	27.20 X 9.85
9	3 X 78.96 X 61.44
10	3 X 94.3 X 2.77
11	3 X 10.18 X 185.04
12	5 X 10.2 X 2.2
13	81.70 X 1.79
14	5 X 179.80 X 36.1
15	5 X 4.8 X 40.70
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DENSITY CALCULATION

MINIMUM - 1 DENSITY PER PERSON
 DENSITY - 1 DENSITY PER PERSON
 1 DENSITY PER PERSON = 15 SQ.MT.
 TOTAL DENSITY = 220 PERSONS
 60 WKS REQUIRED = 220 PERSONS
 = 6.47 WKS
 = 7.00 WKS (ROUND OFF)
 PROPOSED DENSITY = 9.075
 SO TOTAL AREA = 15 X 9.075
 = 135 SQ.MT.



Central Ground Water Authority
Ministry of Water Resources
Government of India

No. 21-4(216)/NR/C.G.W.A./2009

Dated: 11/1/2009

To,

Mr. Vinod Tika, CEO
Projects (U)
M/s. Ansal API
115, Ansal Bhawan 16 K. G. Marg
New Delhi-110001

Sub: No Objection for withdrawal of ground water by M/s Ansal Landmark Townships Pvt Ltd., for their residential township project "Sushant City" at villages Patha, Durgawali & Maliana, Block & District Meerut, Uttar Pradesh.

Sir,

Kindly refer to your letter No. PR/Me/09/012 dated 5.3.2009 on the above cited subject. As the above mentioned site falls in 'Safe Category' area on ground water resource considerations, Central Ground Water Authority has no objection for the proposed withdrawal of 7224 m³/day of ground water in respect of M/s Ansal Landmark Townships Pvt Ltd., for their residential township project "Sushant City" at villages Patha, Durgawali & Maliana, Block & District Meerut, Uttar Pradesh. The wells may tap aquifers in the depth range of 150-300 m.

However, taking into consideration the adverse effect of the ground water withdrawal that may arise on long term basis, the firm/industry is advised to conduct a detail hydrogeological investigation of the area and implement Rain Water Harvesting and Conservation measures, Recycling and Re-use of water and Monitoring of the ground water levels in and around the area. The data may be submitted to this office for perusal.

The NOC is valid till the area remains under 'Safe Category' on ground water resource consideration, or, for a period of five years from the date of issue of this letter, whichever is earlier.

Yours faithfully,

(S. Bhattacharya)
Scientist 'D'

for Member Secretary

Copy for information to:

- 1) The Regional Director, CGWB, NR, Lucknow
- 2) The IS to Chairman, CGWB, NH, IV, Faridabad

(S. Bhattacharya)
Scientist 'D'

for Member Secretary

A 2, W 1, Conzen Road Barracks, Kasturba Gandhi Marg, New Delhi-110001

tel: (011) 23385626, 23301080, 23384073 fax: (011) 23308330 e-mail: cga@cgwa.gov.in web site: http://cgwa.gov.in

मेरठ विकास प्राधिकरण, मेरठ

पत्रांक: 1101 अन्सल/14
प्रेषक,

दिनांक: 15-6-14

सचिव,
मेरठ विकास प्राधिकरण,
मेरठ।

सेवा में,

क्षेत्रीय अधिकारी,
उ०प्र० प्रदूषण नियन्त्रण बोर्ड,
पाकेट टी,
सी-3/2 पल्लवपुरम फेस-2,
मोदीपुरम, मेरठ।

महोदय,

कृपया अन्सल लैण्ड मार्क टाउनशिप प्रा०लि० के पत्र दिनांक 05-06-2014 के क्रम में अवगत कराना है कि प्राधिकरण की वेदव्यासपुरी योजना में मै० अन्सल लैण्ड मार्क टाउनशिप प्रा०लि० को बल्क सैल में भूमि आवंटित की गई थी, जिस पर फर्म द्वारा भवनों का निर्माण कर लिया गया है। इन भवनों में निवास कर रहे आवंटियों के सीवेज का निस्तारण प्राधिकरण द्वारा निर्मित 15 एम०एल०डी० के एस०टी०पी० के द्वारा किया जा रहा है।

भवदीय,



सचिव,
मेरठ विकास प्राधिकरण,
मेरठ।

प/क
11.6.14
AE

मेरठ विकास प्राधिकरण की वेद व्यासपुरी, गंगानगर, श्रद्धापुरी फेस-2 एवम् रक्षापुरम आवासीय योजना में इन्टीग्रेटेड आवासीय क्षेत्र/उपक्षेत्र विकसित करने के लिये आवासीय भूमि को निविदा-सह-नीलामी पद्धति से विक्रय किये जाने हेतु नियम एवम् शर्तें-

1. स्वामित्व-

प्राधिकरण की सन्दर्भित सम्पत्ति अर्जित है, भार रहित है एवम् विवाद रहित है।

2. स्थल का विवरण-

प्राधिकरण की वेद व्यासपुरी, गंगानगर एवम् श्रद्धापुरी फेस-2 आवासीय योजना में "जैसा है जहाँ है" के आधार पर इन्टीग्रेटेड आवासीय क्षेत्र/उपक्षेत्र विकसित करने हेतु तथा रक्षापुरम आवासीय योजना में "जैसा है जहाँ है" के आधार पर रो-हाऊसिंग/डुप्लेक्स हाऊसिंग/ग्रुप हाऊसिंग/भूखण्डीय विकास करने हेतु उपलब्ध है। उक्त स्थल की स्थिति विवरण पुस्तिका के संलग्नक-2A, 2B, 2C & 2D पर दर्शित हैं।

3. पात्रता-

(1) निविदा-सह-नीलामी में भाग लेने वाला आवेदक भारत का नागरिक हो।

(2) निविदा-सह-नीलामी में भाग लेने वाले आवेदक की आयु न्यूनतम 18 वर्ष या उससे अधिक होनी चाहिये।

(3) वेद व्यासपुरी आवासीय योजना की आवासीय बल्क भूमि के निमित्त निविदा-सह-नीलामी में वह व्यक्ति/फर्म/कम्पनी आदि भाग ले सकेंगे जिनका इन्टीग्रेटेड आवासीय क्षेत्र/उपक्षेत्र डवलपमेन्ट के क्षेत्र में 50 करोड़ (पचास करोड़) का वित्तीय वर्ष 2003-04 तक किसी एक वर्ष में वार्षिक टर्न ओवर हो जिसके सम्बन्ध में बैलेन्स शीट व चार्टर्ड एकाउन्टेंट द्वारा जारी प्रमाण पत्र की स्वहस्ताक्षरित प्रति, तकनीकी आवेदन पत्र के साथ संलग्न करनी होगी

अथवा

निविदा-सह-नीलामी में भाग लेने वाले आवेदनकर्ताओं (व्यक्ति/फर्म/कम्पनी) को 50 (पचास) एकड़ क्षेत्रफल की इन्टीग्रेटेड आवासीय क्षेत्र/उपक्षेत्र डवलप करने का अनुभव हो तथा उसके डवलप करने के पश्चात् 2 वर्ष का रख-रखाव का अनुभव हो। इन तथ्यों की

पुष्टि हेतु आवेदनकर्ता (व्यक्ति/फर्म/कम्पनी) को निविदा-सह-नीलामी के तकनीकी आवेदन पत्र के साथ सक्षम अधिकारी द्वारा जारी किया गया प्रमाण पत्र संलग्न करना अनिवार्य होगा।

(4) गंगानगर आवासीय योजना की आवासीय बल्क भूमि के निमित्त निविदा-सह-नीलामी में वह व्यक्ति/फर्म/कम्पनी आदि भाग ले सकेंगे जिनका इन्टीग्रेटिड आवासीय क्षेत्र/उपक्षेत्र डवलपमेन्ट के क्षेत्र में 5 करोड़ (पाँच करोड़) का वित्तीय वर्ष 2003-04 तक किसी एक वर्ष में वार्षिक टर्न ओवर हो जिसके सम्बन्ध में बैलैन्स शीट व चार्टर्ड एकाउन्टेंट द्वारा जारी प्रमाण पत्र की स्वहस्ताक्षरित प्रति, तकनीकी आवेदन पत्र के साथ संलग्न करनी होगी

अथवा

निविदा-सह-नीलामी में भाग लेने वाले आवेदनकर्ताओं (व्यक्ति/फर्म/कम्पनी) को 15 (पन्द्रह) एकड़ क्षेत्रफल की इन्टीग्रेटिड आवासीय क्षेत्र/उपक्षेत्र डवलप करने का अनुभव हो तथा उसके डवलप करने के पश्चात् 2 वर्ष का रख-रखाव का अनुभव हो। इन तथ्यों की पुष्टि हेतु आवेदनकर्ता (व्यक्ति/फर्म/कम्पनी) को निविदा-सह-नीलामी के तकनीकी आवेदन पत्र के साथ सक्षम अधिकारी द्वारा जारी किया गया प्रमाण पत्र संलग्न करना अनिवार्य होगा।

(5) श्रद्धापुरी फेस-2 आवासीय योजना की आवासीय बल्क भूमि के निमित्त निविदा-सह-नीलामी में वह व्यक्ति/फर्म/कम्पनी आदि भाग ले सकेंगे जिनका इन्टीग्रेटिड आवासीय क्षेत्र/उपक्षेत्र डवलपमेन्ट के क्षेत्र में 1 करोड़ (एक करोड़) का वित्तीय वर्ष 2003-04 तक किसी एक वर्ष में वार्षिक टर्न ओवर हो जिसके सम्बन्ध में बैलैन्स शीट व चार्टर्ड एकाउन्टेंट द्वारा जारी प्रमाण पत्र की स्वहस्ताक्षरित प्रति, तकनीकी आवेदन पत्र के साथ संलग्न करनी होगी

अथवा

निविदा-सह-नीलामी में भाग लेने वाले आवेदनकर्ताओं (व्यक्ति/फर्म/कम्पनी) को 5 (पाँच) एकड़ क्षेत्रफल की इन्टीग्रेटिड आवासीय क्षेत्र/उपक्षेत्र डवलप करने का अनुभव हो तथा उसके डवलप करने के पश्चात् 2 वर्ष का रख-रखाव का अनुभव हो। इन तथ्यों की पुष्टि हेतु आवेदनकर्ता (व्यक्ति/फर्म/कम्पनी) को निविदा-सह-नीलामी के तकनीकी आवेदन पत्र के साथ सक्षम अधिकारी द्वारा जारी किया गया प्रमाण पत्र संलग्न करना अनिवार्य होगा।

नोट:- रक्षापुरम आवासीय योजना के आवासीय बल्क भूखण्ड 3655 वर्ग मीटर भूमि की निविदा-सह-नीलामी में भाग लेने वाले इच्छुक आवेदकों को तकनीकी आवेदन पत्र प्रस्तुत करने की

आवश्यकता नहीं होगी। यह भूखण्ड रो-हाऊसिंग/डुप्लेक्स हाऊसिंग/ग्रुप हाऊसिंग/भूखण्डीय विकास करने हेतु निर्धारित है।

(6) (अ) प्राईवेट लिमिटेड कम्पनी (फर्म-सोसायटी अधिनियम के अन्तर्गत पंजीकृत)।

(ब) पब्लिक लिमिटेड कम्पनी (फर्म-सोसायटी अधिनियम के अन्तर्गत पंजीकृत)।

(स) व्यक्तिगत स्वामी।

(द) साझेदारी (फर्म-सोसायटी अधिनियम के अन्तर्गत पंजीकृत)।

(य) रजिस्टर्ड सोसायटी (सोसायटी अधिनियम के अन्तर्गत पंजीकृत)।

(र) रजिस्टर्ड को-आपरेटिव सोसायटी (को-आपरेटिव सोसायटी अधिनियम के अन्तर्गत पंजीकृत)।

(ल) ट्रस्ट (रजिस्टर्ड/बिना रजिस्टर्ड)।

(व) एच0यू0एफ0।

(श) अन्य (यदि उपरोक्त से भिन्न हो)।

(7) निविदा-सह-नीलामी में भाग लेने वाले प्रत्येक व्यक्ति को नीलामी के समय दिये गये प्रमाण पत्र पर हस्ताक्षर करने होंगे कि नीलामी में भाग लेने वाले तत्समय उपस्थित अन्य व्यक्तियों के साथ उसके व्यवसायिक सम्बन्ध नहीं हैं।

4. आवेदन की प्रक्रिया-

तकनीकी आवेदन पत्र
निविदा बॉक्स में डालने की
तिथि

संलग्नक 1 में प्रकाशित है।

समय

संलग्नक 1 में प्रकाशित है।

स्थान

संलग्नक 1 में प्रकाशित है।

सफल तकनीकी
आवेदनकर्ताओं की सूची के
प्रकाशन की तिथि

संलग्नक 1 में प्रकाशित है।

समय

संलग्नक 1 में प्रकाशित है।

स्थान

संलग्नक 1 में प्रकाशित है।

निविदा डालने की तिथि

संलग्नक 1 में प्रकाशित है।

समय	संलग्नक 1 में प्रकाशित है।
स्थान	संलग्नक 1 में प्रकाशित है।
नीलामी की तिथि	संलग्नक 1 में प्रकाशित है।
समय	संलग्नक 1 में प्रकाशित है।
स्थान	संलग्नक 1 में प्रकाशित है।

(1) इन्टीग्रेटेड आवासीय क्षेत्र/उपक्षेत्र डवलपमेन्ट हेतु इच्छुक आवेदकों द्वारा निविदा-सह-नीलामी तिथि के आयोजन से पूर्व तकनीकी आवेदन पत्र जो कि विवरण पुस्तिका के संलग्नक 5 पर प्रकाशित है, पर अपना तकनीकी आवेदन पत्र स्वहस्ताक्षरित नियम-शर्तों के साथ मुहर बन्द लिफाफे में इस हेतु निर्धारित तिथि को पूर्वान्ह 11.00 बजे से अपरान्ह 2.00 बजे के मध्य विशेष कार्याधिकारी-द्वितीय के कार्यालय में रखे गये टेण्डर बॉक्स में डालना होगा। आवेदकों को तकनीकी आवेदन पत्र के मुहरबन्द लिफाफे पर "तकनीकी आवेदन पत्र" लिखना होगा।

नोट:- रक्षापुरम आवासीय योजना के आवासीय ब्लक भूखण्ड 3655 वर्ग मीटर भूमि की निविदा-सह-नीलामी में भाग लेने वाले इच्छुक आवेदकों को तकनीकी आवेदन पत्र प्रस्तुत करने की आवश्यकता नहीं होगी। यह भूखण्ड रो-हाऊसिंग/डुप्लेक्स हाऊसिंग/ग्रुप हाऊसिंग/भूखण्डीय विकास करने हेतु निर्धारित है।

(2) तकनीकी आवेदन पत्र प्रस्तुत करने की नियत तिथि को ही सांय 4.00 बजे आवंटन समिति द्वारा टेण्डर बॉक्स प्राधिकरण कार्यालय के सभा कक्ष में खोलकर तकनीकी आवेदन पत्रों का परीक्षण किया जायेगा।

(3) आवंटन समिति द्वारा तकनीकी आवेदन पत्रों के परीक्षणोपरान्त अपनी परीक्षण आख्या उपाध्यक्ष को प्रेषित की जायेगी जिस पर जो भी निर्णय पारित होगा तदनुसार सफल तकनीकी आवेदनकर्ताओं के नामों की सूची प्राधिकरण कार्यालय के नोटिस बोर्ड पर इस हेतु नियत तिथि को प्रकाशित की जायेगी। निविदा-सह-नीलामी प्रक्रिया में मात्र वे ही आवेदनकर्ता भाग ले सकेंगे जिनके नाम प्राधिकरण द्वारा नोटिस बोर्ड पर प्रकाशित सफल तकनीकी आवेदनकर्ताओं की सूची में उल्लिखित होंगे।

(4) निर्धारित प्रारूप संलग्नक-3 के साथ, विवरण पुस्तिका के संलग्नक-1 में उल्लिखित धरोहर धनराशि का बैंक ड्राफ्ट अथवा पे-आर्डर/बैंकर्स चैक्स जो कि उपाध्यक्ष, मेरठ विकास प्राधिकरण के पक्ष में देय हो, निविदा आवेदन पत्र के साथ संलग्न न होने, निविदा आवेदन पत्र अपूर्ण होने/हस्ताक्षर न होने अथवा निर्धारित अवधि के

बाद प्रस्तुत किया जाने पर, विचार योग्य नहीं होंगे एवम् निरस्त समझे जायेंगे।

(5) निविदा आवेदन पत्र निर्धारित प्रपत्र (संलग्नक-3) में भरकर मुहर बन्द लिफाफे में विशेषकार्याधिकारी-द्वितीय के कार्यालय में रखे गये टैण्डर बॉक्स में निर्धारित तिथि को पूर्वान्ह 11.00 से अपरान्ह 2.00 बजे तक डाले जायेंगे तथा उसी दिन नीलामी समाप्ति पश्चात् खोली जायेंगे।

(6) आवेदक को विवरण पुस्तिका के संलग्नक 1 में उल्लिखित आवासीय भूमि के विरुद्ध नीलामी में भाग लेने हेतु निर्धारित धरोहर धनराशि के बैंक ड्राफ्ट/बैंकर्स चैक/पे-आर्डर के साथ नीलामी आरम्भ होने से पूर्व आवेदन पत्र (संलग्नक-4) नीलामी समिति के सम्मुख प्रस्तुत करना होगा और यदि आवेदक द्वारा इच्छित आवासीय भूखण्ड के विरुद्ध निविदा के साथ पहले से ही धरोहर धनराशि जमा कर दी गयी है तो जमा धरोहर धनराशि के बैंक ड्राफ्ट/बैंकर्स चैक/पे-आर्डर की छाया प्रति संलग्न करके आवेदन पत्र प्रस्तुत करना होगा और यदि आवेदक ऐसा करने में विफल हो जाता है तो नीलामी में भाग नहीं ले सकेगा।

(7) उपाध्यक्ष द्वारा गठित आवंटन समिति के अध्यक्ष को किसी योजना की आवासीय भूमि की बिना कारण बताये निविदा-सह-नीलामी से पृथक करने का अधिकार होगा एवम् प्राप्त निविदाओं/नीलामी में प्राप्त दरों को बिना कारण बतायें स्वीकार करने अथवा अस्वीकार करने का पूर्ण अधिकार उपाध्यक्ष, मेरठ विकास प्राधिकरण, मेरठ का होगा।

(8) यदि आवेदनकर्ता स्वयम् उपस्थित नहीं हो पा रहे हैं तो वह तकनीकी आवेदन पत्र, निविदा/नीलामी आवेदन पत्र स्वयम् पूर्ण करके अपने अधिकृत प्रतिनिधि के माध्यम से निविदा/नीलामी में भाग ले सकते हैं जिसके लिये आवेदनकर्ता, फर्म/कम्पनी आदि द्वारा अपने अधिकृत प्रतिनिधि के पक्ष में प्रोपर आथोरिजेशन किया जाना रुपये 10/- के स्टाम्प पेपर पर अथवा लेटर पैड आवश्यक होगा और ऐसी दशा में अधिकृत प्रतिनिधि द्वारा आवंटन समिति के समक्ष अपना अधिकार पत्र प्रस्तुत करना होगा।

(8) यदि आवेदनकर्ता, फर्म/कम्पनी आदि का प्रतिनिधित्व कर रहा है तो आवेदनकर्ता को अपनी श्रेणी (व्यक्तिगत/व्यक्तिगत स्वामी, प्राइवेट लिमिटेड कम्पनी, पब्लिक लिमिटेड कम्पनी, साझेदारी, रजिस्टर्ड सोसायटी, रजिस्टर्ड को-आपरेटिव सोसायटी, ट्रस्ट एवम् एच0यू0एफ0 या अन्य) के सम्बन्ध में रजिस्ट्रेशन व मैमोरेण्डम आदि से सम्बन्धित आवश्यक कागजात आदि भी तकनीकी आवेदन पत्र, निविदा/नीलामी आवेदन पत्र के साथ संलग्न करने होंगे।

(9) निविदा/नीलामी में आवेदकों द्वारा अपनी दरें प्रति वर्ग मीटर में दी जायेगी।

(10) एक बार आवेदक द्वारा अपनी निविदा द्वारा दर प्रस्तुत कर दिया जाने पर उसे वापस लेने का अधिकार नहीं होगा एवम् इसी प्रकार नीलामी में आवेदक द्वारा दी गयी दर को उसे वापस लेने का अधिकार नहीं होगा।

(11) निविदा/नीलामी में प्रथम एवम् द्वितीय स्थान के उच्चतम् निविदादाताओं/बोलीदाताओं की धरोहर राशि को रोककर शेष निविदादाताओं/बोलीदाताओं की धरोहर राशि निविदा खोलने के पश्चात् लौटा दी जायेगी तथा दूसरे स्थान के निविदादाता/बोलीदाता की धरोहर राशि का बैंक ड्राफ्ट/बैंकर्स चैक्स/पे-आर्डर निविदा/नीलामी स्वीकृति के दिनांक से एक माह पश्चात् वापस किया जायेगा।

(12) निविदा-सह-नीलामी के आयोजन में शामिल होने हेतु इच्छुक आवेदकों को देय धरोहर राशि, बैंक ड्राफ्ट/पे-आर्डर/बैंकर्स चैक्स जो कि उपाध्यक्ष मेरठ विकास प्राधिकरण के पक्ष में देय हो, के माध्यम से अदा करनी होगी।

5. आवंटन प्रक्रिया-

क्षेत्र/उपक्षेत्र विकास करने हेतु भूमि का आवंटन नीलामी में प्राप्त दरों के सापेक्ष, डाली गयी निविदाओं को नीलामी के पश्चात् खोलकर प्राप्त दरों का आंकलन उपाध्यक्ष, विकास प्राधिकरण द्वारा गठित आवंटन समिति द्वारा किया जायेगा। आवंटन समिति द्वारा परीक्षणोपरान्त प्राप्त उच्चतम् दर के सम्बन्ध में अपनी संस्तुति उपाध्यक्ष, विकास प्राधिकरण की स्वीकृति हेतु प्रस्तुत की जायेगी। उपाध्यक्ष, विकास प्राधिकरण की स्वीकृति के उपरान्त ही सम्बन्धित आवासीय भूमि के सम्बन्ध में आवंटन ऑफर जारी किया जायेगा। प्राप्त निविदाओं/नीलामी में प्राप्त दरों को बिना कारण बताये स्वीकार करने अथवा अस्वीकार करने का पूर्ण अधिकार उपाध्यक्ष, विकास प्राधिकरण का होगा।

6. आवासीय भूमि के मूल्य की भुगतान प्रक्रिया-

(1) इन्टीग्रेटेड आवासीय क्षेत्र/उपक्षेत्र विकास करने हेतु भूमि के आवंटन ऑफर जारी होने के उपरान्त आवासीय भूमि के कुल मूल्य की 20% धनराशि (धरोहर धनराशि को समायोजित करते हुए) प्राधिकरण में उच्चतम् निविदादाता/बोलीदाता द्वारा 30 दिन में जमा करनी होगी। उसके उपरान्त ही आवंटन पत्र निर्गत किया जायेगा। यदि निविदा/नीलामी स्वीकृत होने के उपरान्त आवंटन ऑफर पत्र जारी करने के पश्चात् भूमि के कुल मूल्य की 20% धनराशि (धरोहर धनराशि को समायोजित करते हुए) आवेदक द्वारा निर्धारित समय

अवधि तक जमा नहीं की जाती है तो जमा धरोहर धनराशि जब्त कर ली जायेगी तथा आवंटन ऑफर निरस्त कर दिया जायेगा।

(2) आवंटित भूमि/भूखण्ड की बकाया 80% धनराशि 5 वर्ष की 10 छमाही किश्तों में जिनमें से प्रथम किश्त बिना शामिल ब्याज के तथा शेष 9 छमाही किश्तें घटती पद्धति की 16% वार्षिक साधारण ब्याज सहित देय होगी। पहली छमाही किश्त, निविदा/नीलागी स्वीकृति पत्र जारी होने के दिनांक से छ माह में देय होगी जिसका किश्त पत्र पृथक से प्रेषित किया जायेगा। देय किश्तें/देय धनराशि विलम्ब से भुगतान करने की दशा में विलम्ब अवधि का 20% दण्ड ब्याज अतिरिक्त देय होगा।

(3) बल्क भूमि/भूखण्ड का कब्जा 20 प्रतिशत धनराशि, 12% प्रीहोल्ड की धनराशि, दस्तावेज शुल्क की अदायगी के उपरान्त देय स्टाम्प ड्यूटी पर कब्जा अनुबन्ध पंजीकृत कराने के उपरान्त दिया जायेगा।

(4) लगातार 2 किश्तों का समय से भुगतान न किये जाने पर आवंटन निरस्त कर प्राधिकरण में जमा धरोहर धनराशि पूर्ण रूप से जब्त करते हुए शेष बची हुई धनराशि में से 15% कटौती कर शेष धनराशि बिना ब्याज के वापस की जायेगी तथा भूमि से बेदखल कर प्राधिकरण द्वारा आवंटित भूमि पर कब्जा (Resume) प्राप्त कर लिया जायेगा। आवंटी/विकासकर्ता द्वारा इस सम्बन्ध में किसी भी न्यायालय में कोई वाद दायर नहीं किया जा सकेगा।

(5) आवंटी/विकासकर्ता को प्राधिकरण द्वारा जारी किये गये किश्त पत्र में उल्लिखित किश्तों का निर्धारित तिथि तक भुगतान करना होगा तथा जिनके विलम्ब से अदा करने की दशा में देय दण्ड ब्याज सहित अदा करना होगा। यदि आवंटी/विकासकर्ता द्वारा किश्तों के चलते रहते, देय किश्तें अप-टू-डेड जमा करने के पश्चात् 2 किश्तों की धनराशि अथवा उससे अधिक धनराशि अग्रिम के रूप में जमा की जाती है तो उसका नियमानुसार समायोजन करके पुनरीक्षित किश्त पत्र/माँग पत्र जारी किया जायेगा।

7. कब्जा हस्तान्तरण-

आवंटी/विकासकर्ता से इन्टीग्रेटिड आवासीय क्षेत्र/उपक्षेत्र विकास करने हेतु, आवंटित आवासीय भूमि के मूल्य का 20% धनराशि एवम् 12% प्रीहोल्ड की धनराशि तथा दस्तावेज शुल्क रुपये 100/- का भुगतान प्राप्त हो जाने के उपरान्त योजना को क्रियान्वित करने के लिये प्राधिकरण के साथ नियमानुसार निर्धारित स्टाम्प पेपर पर अनुबन्ध निबन्धित कराने के उपरान्त भूमि का कब्जा प्री-होल्ड किश्त क्रेता के रूप में दिया जायेगा/तथा आवंटी/विकासकर्ता द्वारा पूर्ण भुगतान करने के पश्चात् कब्जा अनुबन्ध के निष्पादन/निबन्धन के समय उपभोग में आयी स्टाम्प ड्यूटी का नियमानुसार समायोजन करने के पश्चात् शेष

देय स्टाम्प ड्यूटी पर पूर्ण स्वत्व के आधार पर आवंटित आवासीय भूमि का विक्रय विलेख का निबन्धन किया जायेगा। आवंटी/विकासकर्ता को विक्रय विलेख के निष्पादन के समय दस्तावेज शुल्क रुपये 100/- जमा करने होंगे। अनुबन्ध/विक्रय विलेख के निष्पादन/निबन्धन का समस्त व्यय आवंटी/विकासकर्ता द्वारा वहन किया जायेगा।

8. सेवाओं तथा सुविधाओं का प्राविधान-

प्राधिकरण द्वारा विज्ञापित आवासीय भूमि में बाह्य विकास कार्य, जैसे-सड़क, ड्रेन्स, सीवर लाईन, व विद्युत लाईन, आवश्यकतानुसार विकास प्राधिकरण द्वारा कराये जायेगे। विज्ञापित आवासीय भूमि के मुख्य जोनल मार्गों पर ड्रेन्स, सीवर व विद्युत लाईन की सुविधायें प्राधिकरण द्वारा उपलब्ध करायी जायेगी उसमें, विकसित की जाने वाली कालोनी की सर्विसेज को जोड़े जाने की सुविधा उपलब्ध रहेगी तथा विक्रीत भूमि में आन्तरिक एवम् उपलब्ध उपरोक्त सर्विसेज से जोड़ने हेतु विकास कार्य आवंटी/विकासकर्ता द्वारा स्वयं कराये जायेगे। वेद व्यासपुरी, गंगानगर एवम् श्रद्धापुरी फेस-2 योजना में विज्ञापित आवासीय भूमि हेतु भविष्य में विकास प्राधिकरण द्वारा सीवेज ट्रीटमेन्ट प्लांट का जब कभी प्राविधान किया जायेगा तो उस सेवा पर होने वाला व्यय समानुपातिक रूप से आवंटी/विकासकर्ता द्वारा प्राधिकरण को देय होगा।

9. ले-आऊट तथा भवन डिजाईनों का प्रस्तुतिकरण-

आवंटी/विकासकर्ता द्वारा इन्टीग्रेटेड आवासीय क्षेत्र/उपक्षेत्र विकास करने हेतु आवंटित आवासीय भूमि का कब्जा प्राप्त करने के 4 माह की अवधि के अन्दर भवन उपविधि 2000 में उल्लिखित निर्धारित मानकों एवम् समय समय पर जारी शासनादेशों के प्राविधानों के अन्तर्गत भूमि का ले-आऊट तथा भवनों के डिजाईन विकास प्राधिकरण में प्रस्तुत करने होंगे। ले-आऊट प्लान भवन उपविधि 2000 में उल्लिखित प्राविधानों के अनुसार इन्टीग्रेटेड आवासीय क्षेत्र/उपक्षेत्र विकास करने हेतु आवंटित आवासीय भूमि पर आवासीय तथा अन्य भवनों का निर्माण अनुमन्य होगा। "आवंटी क्षेत्र में अनुमन्य आवासीय घनत्व (क्षेत्रीय घनत्व 4.50 व्यक्ति प्रति हैक्टे0 अधिकतम) की सीमा के अन्तर्गत आवंटी/विकासकर्ता द्वारा ग्रुप हाउसिंग, एकल आवास तथा डुप्लेक्स भवनों का निर्माण अपनी आवश्यकतानुसार किया जा सकेगा।" ले-आऊट प्लान एवम् भवनों के निर्माण की अनुमति के लिये प्रस्तुत प्रस्ताव में निम्न विवरण अवश्य प्रस्तुत किये जायेगे।

- (1) भूभाग की मॉर्पे, क्षेत्रफल एवम् आवासीय योजना में स्थिति।
- (2) भू-भाग के विकास का ले-आऊट तथा ट्रंक सेवाओं की स्थिति एवम् क्षेत्रफल दर्शाते हुए आन्तरिक विकास कार्य की समस्त विशिष्टियां, कार्य पूर्ति की समय सारणी सहित।

(3) प्रस्तावित भवनों के निर्माण से सम्बन्धित तलों के प्लान, समस्त एलीवेशन तथा भवनों के मध्य से ऐसे एलीवेशन जिससे भवनों की आन्तरिक संरचना पूर्णतया स्पष्ट हो सके। समस्त मानचित्रों की निर्धारित संख्या में प्रतियाँ मैट्रिक प्रणाली में निर्धारित स्केल पर एक निश्चित माप के कागज पर प्रस्तुत की जायेगी।

(4) समस्त मानचित्र "काउंसिल ऑफ आर्किटेक्चर" से पंजीकृत वास्तुविद, पंजीकृत नगर नियोजक तथा आवंटी/विकासकर्ता द्वारा संयुक्त रूप से हस्ताक्षरित होंगे। उत्तर प्रदेश शासन की नीति के अनुरूप भवनों के निर्माण में भूकम्परोधी प्राविधान किये जाने एवम् उनके स्ट्रक्चरल सेफ्टी के बारे में किसी मान्यता प्राप्त स्ट्रक्चरल इन्जीनियर का प्रमाण पत्र एवम् डिजाईन भी संलग्न किया जायेगा। ले-आउट प्लान में प्रस्तावित भवनों के निर्माण हेतु महायोजना के प्राविधानों एवम् भवन उपविधि 2000 में उल्लिखित वाँछित माप-दण्डों एवम् मानचित्रों के साथ आवश्यकतानुसार अग्निशमन विभाग की अनापत्ति भी संलग्न की जायेगी। साथ ही ग्राउन्ड वाटर रीचार्जिंग के लिये वाटर हार्वेस्टिंग के आवश्यक प्राविधान करने होंगे।

10. मानचित्रों पर अनापत्ति एवम् विकास व्यय का भुगतान-

विकास एवम् भवन निर्माण के मानचित्रों पर 6 सप्ताह की अवधि में या तो समस्त आपत्तियाँ एक साथ प्रस्तुत कर दी जायेगी अथवा प्रस्ताव पर इस आशय का अनापत्ति प्रमाण पत्र निर्गत कर दिया जायेगा कि आवंटी/विकासकर्ता आन्तरिक विकास कार्य आरम्भ करने के लिये विकास व्यय का अनुमान तथा भवनों का प्रस्तावित निर्माण व्यय सूचित करें। विकास एवम् निर्माण कार्य की विशिष्टियाँ, डिजाईन तथा आगणन पर किसी मान्यता प्राप्त इन्जीनियर से प्रमाण पत्र प्राप्त किया जायेगा।

11. विकास कार्य हेतु बैंक गारन्टी व कार्य प्रारम्भ करने की अनुमति-

क्षेत्र/उपक्षेत्र विकास करने हेतु आवंटित आवासीय भूमि पर निर्माण हेतु भूमि के आवंटी/विकासकर्ता द्वारा प्रस्तावित आन्तरिक विकास व्यय की स्वीकृति प्राप्त हो जाने के पश्चात् आवंटित आवासीय भूखण्ड पर विकास करते समय आवंटी/विकासकर्ता से ली जाने वाली बैंक गारन्टी तीन चरणों में एक तिहाई कुल विकास व्यय के सापेक्ष, प्रश्नगत चरण का विकास कार्य प्रारम्भ करने से पूर्व, उस चरण हेतु समानुपातिक रूप से ली जायेगी। विकास कार्य आरम्भ करने की अनुमति बैंक गारन्टी प्राप्त करने के एक सप्ताह के अन्दर प्राधिकरण द्वारा निर्गत कर दी जायेगी। यदि परीक्षण में किसी चरण का आन्तरिक विकास नियमानुसार नहीं पाया गया तो विकास प्राधिकरण को प्रश्नगत चरण के विकास कार्य के निमित्त जमा की गयी बैंक गारन्टी भुनाकर कार्य

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सम्पन्न कराने का अधिकार होगा। विकास कार्य की स्वीकृति निर्गत होने के साथ-साथ-साथ निर्माण कार्य आरम्भ करने में सक्षम होंगे। विकास एवम् निर्माण कार्य के निरीक्षण हेतु विकास प्राधिकरण द्वारा प्रचलित व्यवस्था के अनुसार आवंटित भूमि के क्षेत्रफल पर रुपये 3/- प्रति वर्ग मीटर की दर से निरीक्षण शुल्क तथा भवनों के निर्माण हेतु कुल आच्छादित क्षेत्रफल का रुपये 7/- प्रति वर्ग मीटर की दर से निरीक्षण शुल्क के रूप में आवंटी विकासकर्ता द्वारा विकास प्राधिकरण को जमा कराया जायेगा।

12. कार्य आरम्भ होने के पूर्व लिखित सूचना-

विकास एवम् निर्माण कार्य की विकास प्राधिकरण से अन्तिम रूप से अनुमति प्राप्त होने के पश्चात् आवंटी/विकासकर्ता चरणबद्ध विकास/निर्माण किये जाने वाले कार्यों की लिखित सूचना (नोटिस ऑफ कमेन्ट) विकास प्राधिकरण को कार्य आरम्भ करने से कम-से-कम 2 सप्ताह पूर्व दी जायेगी जिसमें प्रश्नगत चरण में किये जाने वाले विकास एवम् निर्माण कार्यों का संक्षिप्त विवरण दिया जायेगा ताकि प्रश्नगत चरण के परिपेक्ष्य में कार्यों की प्रगति एवम् विशिष्टियों का निरीक्षण सम्बन्धित अभिकरण के प्रतिनिधि द्वारा किया जा सके।

13. कार्य समाप्ति-

समस्त चरणों का विकास एवम् निर्माण कार्य प्रत्येक चरण हेतु पूर्व निर्धारित समयावधि में पूर्ण करना होगा। उच्चतम् निविदादाता/बोलीदाता (आवंटी/विकासकर्ता) के लिये आवंटित आवासीय भूमि का सम्पूर्ण विकास करने के लिये अधिक-से-अधिक पाँच वर्षों की अवधि अनुमन्य होगी। इस निर्धारित अवधि में अथवा सम्बन्धित अभिकरण द्वारा स्वीकृत समय सारणी के अनुसार प्रत्येक चरण का विकास/निर्माण कार्य पूर्ण कर लिया जायेगा। निर्मित/विकसित भवनो/भूखण्डों के सम्बन्ध में उच्चतम् निविदादाता/बोलीदाता (आवंटी/विकासकर्ता) द्वारा कार्य समाप्ति की लिखित सूचना विकास प्राधिकरण को दी जायेगी। विकास प्राधिकरण द्वारा इस सूचना के एक माह के उपरान्त या भीतर कार्य यदि पूर्व अनुमोदित विशिष्टताओं के अनुरूप पाये गये तो कार्य सही रूप से समाप्त होने का प्रमाण पत्र (सर्टिफिकेट ऑफ कम्प्लीशन) आवंटी/विकासकर्ता को दे दिया जायेगा।

14. क्षेत्र/उपक्षेत्र विकास करने हेतु आवंटित आवासीय भूमि में विकसित/निर्मित सम्पत्तियों का निबन्धन-

उच्चतम् निविदादाता/बोलीदाता (आवंटी/विकासकर्ता) द्वारा पूर्ण भुगतान करने के पश्चात् कब्जा अनुबन्ध के निष्पादन/निबन्धन के समय उपभोग में आयी स्टाम्प ड्यूटी का नियमानुसार समायोजन पश्चात् शेष देय स्टाम्प ड्यूटी पर पूर्ण स्वत्व के आधार पर आवंटित आवासीय भूमि

का विक्रय विलेख का निबन्धन किया जायेगा। आवंटी/विकासकर्ता को विक्रय विलेख के निष्पादन के समय दस्तावेज शुल्क रुपये 100/- जमा करने होंगे। विक्रय विलेख के निष्पादन/निबन्धन का समस्त व्यय आवंटी/विकासकर्ता द्वारा वहन किया जायेगा।

15. क्षेत्र/उपक्षेत्र विकास करने हेतु आवंटित आवासीय भूमि पर निर्माण हेतु विकसित सेवाओं का रख-रखाव-

(1) विकास कार्य एवम् भवनों के निर्माण की समाप्ति के पश्चात् सभी आन्तरिक सेवाओं, सड़कों तथा पार्कों आदि का रख-रखाव उच्चतम् निविदादाता/बोलीदाता (आवंटी/विकासकर्ता) द्वारा कार्यावधि समाप्ति से पूर्व तक स्वयं अपने व्यय पर किया जायेगा।

(2) प्लैट प्रणाली विकास के लिये विकास प्राधिकरण द्वारा यह सुनिश्चित किया जायेगा कि उच्चतम् निविदादाता/बोलीदाता (आवंटी/विकासकर्ता) द्वारा समस्त संयुक्त सुविधाओं जैसे- जीना, कोरीडोर, ओवरहेड टैंक आदि के अतिरिक्त कोई सम्पत्ति अनावंटित नहीं छोड़ी गयी है तथा संयुक्त सुविधाओं का रख-रखाव भवन के आवंटियों की सहकारी समिति को सौंप दिया जायेगा।

(3) इन्टीग्रेटेड आवासीय क्षेत्र/उपक्षेत्र विकास करने हेतु आवंटित भूमि पर कराये जाने वाले विकास कार्यों एवम् अवस्थापना सुविधाओं जैसे- विद्युत कनेक्शन आदि हेतु सम्बन्धित विभाग में आवेदन कर व्यवस्था आवंटी/विकासकर्ता को स्वयं अपने व्यय पर करानी होगी।

16. आवंटन की सूचना-

उच्चतम् निविदादाता/बोलीदाता (आवंटी/विकासकर्ता) द्वारा समस्त आवासीय ईकाईयों के आवंटियों की सूचना, सम्पत्ति संख्या, सम्पत्ति के विवरण सहित विकास प्राधिकरण के नियोजन अनुभाग (मुख्य नगर नियोजक/नगर नियोजक) को प्रत्येक माह उपलब्ध कराया जायेगा।

17. कार्य समाप्ति के पश्चात् आवंटी/विकासकर्ता का उत्तरदायित्व-

(1) कार्य समाप्ति के पश्चात् विकास एवम् निर्माण कार्यों में पायी गयी कमियों के लिये उच्चतम् निविदादाता/बोलीदाता (आवंटी/विकासकर्ता) का उत्तरदायित्व होगा जिसके लिये अनुमानित विकास एवम् निर्माण व्यय के 5% के बराबर धनराशि आवंटी/विकासकर्ता द्वारा विकास प्राधिकरण को परिसम्पत्ति के आवंटन के पश्चात् एक वर्ष की अवधि हेतु बैंक गारन्टी के रूप में उपलब्ध करायी जायेगी। यदि ऐसी कुल धनराशि विकास से पूर्व जमा विकास व्यय के 50% से अधिक हो तो अवशेष धनराशि निर्माण कार्य समाप्ति के प्रमाण पत्र दिये जाने से पूर्व विकास प्राधिकरण द्वारा प्राप्त कर ली जायेगी।

- (2) प्राधिकरण द्वारा निष्पादित विक्रय विलेख में उल्लिखित नियम/शर्तें आवंटी/विकासकर्ता को मान्य होगी।
- (3) इन्टीग्रेटेड आवासीय क्षेत्र/उपक्षेत्र विकास करने हेतु विज्ञापित किसी भी आवासीय भूमि को बिना कारण बताये आवंटन समिति अध्यक्ष को निविदा-सह-नीलामी से पृथक करने का अधिकार होगा।
- (4) समस्त बकाया एवम् देय धनराशि भू-राजस्व के बकाया के रूप में आवंटी/विकासकर्ता से वसूल की जा सकती है।
- (5) निविदा-सह-नीलामी में शामिल भू-खण्ड का क्षेत्रफल घट/बढ़ सकता है जिसकी कीमत मौके पर प्राप्त क्षेत्रफल के अनुसार उच्चतम् निविदा/नीलामी में प्राप्त दर से ली जायेगी।
- (6) वेद व्यासपुरी एवम् रक्षापुरम योजना में आवंटी भविष्य में प्रशासन तथा कृषकों के मध्य न्यायालय की अनुमति के उपरान्त बढ़ी हुई प्रतिकर की धनराशि सम्बन्धी समझौते से सम्बन्धित बढ़ी हुई दर के अनुसार धनराशि आवंटी द्वारा विकास प्राधिकरण में रजिस्ट्री कराने से पूर्व जमा करनी होगी।

अथवा

“यदि वेद व्यासपुरी एवम् रक्षापुरम योजना में भविष्य में सक्षम न्यायालय द्वारा भूमि अर्जन अधिनियम-1894 (यथा संशोधित) की धारा-18 व अन्य धाराओं में प्रतिकर की धनराशि बढ़ायी जाती है तथा सक्षम न्यायालय द्वारा प्रतिकर राशि उपरोक्तानुसार बढ़ाने के पश्चात् भूमि अर्जन अधिनियम-1894 (यथा संशोधित) की धारा-28 ए के तहत कलक्टर द्वारा सम्बन्धित अधिसूचना से सम्बद्ध अन्य कृषकों की भूमि दर बढ़ाये जाने की स्थिति में उपरोक्त “रो-हाऊसिंग/डुप्लेक्स हाऊसिंग/ग्रुप हाऊसिंग/भूखण्डीय विकास हेतु आवंटित आवासीय भूमि का मूल्य बढ़ता है तो वह उच्चतम् निविदादाता/बोलीदाता (आवंटी) द्वारा देय होगा और अदा न करने की स्थिति में समस्त बकाया एवम् देय धनराशि भू-राजस्व के बकाया के रूप में उच्चतम् निविदादाता/बोलीदाता (आवंटी) से वसूल की जायगी। अतः उक्त देय इन सम्पत्ति पर पहला चार्ज होगा। यह भी स्पष्ट किया जाता है कि यदि उच्चतम् निविदादाता/बोलीदाता (आवंटी) द्वारा बल्क भूखण्ड पर निर्मित/विकसित भवन/भूखण्ड का निबन्धन किसी व्यक्ति के पक्ष में कर दिया जाता है तो उस निर्मित/विकसित भवन/भूखण्ड के निमित्त बढ़ी धनराशि का अधिभार अद्यतन क्रेता पर होगा और उसे अदा न करने की स्थिति में समस्त बकाया एवम् देय धनराशि भू-राजस्व के बकाया के रूप में भवन/भूखण्ड स्वामी (अद्यतन क्रेता) से वसूल की जायगी।”

- (7) विवरण पुरतिका के संलग्नक 1 पर प्रकाशित तालिका में उल्लिखित बल्क भूखण्डों का क्षेत्रफल घट-बढ़ सकता है जिसकी कीमत तदनुसार उच्चतम् निविदा/बोलीदाता द्वारा देय होगी।
- (8) न्यायालय से सम्बन्धित विवादों के लिये जनपद स्तर पर मेरठ के जनपदीय न्यायालय का क्षेत्राधिकार होगा।
- (9) विशेष परिस्थितियों में कारण दर्शाते हुए उपरोक्त वर्णित नियम एवम् शर्तों में परिवर्तन करने का अधिकार उपाध्यक्ष, मेरठ विकास प्राधिकरण को सुरक्षित होगा जो उभय पक्षों को मान्य होगा।
- (10) इसके अतिरिक्त उपरोक्त वर्णित नियम एवम् शर्तों की विवेचना एवम् स्पष्टीकरण के लिये उपाध्यक्ष, मेरठ विकास प्राधिकरण का निर्णय अन्तिम होगा एवम् इसे किसी न्यायालय में चुनौती नहीं दी जा सकती है।

उपाध्यक्ष,
मेरठ विकास प्राधिकरण,
मेरठ।

निविदा-सह-नीलामी में भाग लेने वाले व्यक्ति की ओर से घोषणा-

मैं घोषित करता/करती हूँ कि मेरे द्वारा उपरोक्त नियम शर्तों का अध्ययन कर लिया गया है जो मुझे मान्य है।

.....
निविदादाता/बोलीदाता के हस्ताक्षर

मोहर व नाम पते सहित

नाम.....

पिता का नाम.....

पता.....

AGREEMENT

Dated: - 06-08-2024

First Party : Ansal Landmark Townships Pvt. Ltd.
 Address:- E001, Iris Garden Sec-3 , Vedvyaspuri, Delhi Dehradun Bypass Road, Meerut
 Between
 M/s BVG INDIA LTD
 Meerut Nagar Nigam , Surajkund depo,
 Meerut -2250002
 CIN :- U74999PN2002PLC016834.

Ref: BVG/MSW/MEERUT/UGC/512

Contact Person: Mr. Ankit Tyagi, Contact No: - 07678106790

Email-info@bvgindia.com and www.bvgindia.com

Subject: - Garbage collection, transportation and scientific disposal of solid waste from our residential Group Housing IRIS GARDEN SEC-3 at Ansal Sushant City Vedvyaspuri, Opposite Subharti Medical College, Delhi Dehradun Bypass, Pin 250103 Meerut Uttar Pradesh.

Dear Mr. Ankit Tyagi

With reference to your Offer/Quotation letter dated July-2024, we are pleased to offer you a contract for collection, transportation and scientific disposal of solid waste collection from our residential Group Housing IRIS Garden Sector 3 A at Ansal Sushant City Vedvyaspuri, Opposite Subharti Medical College, Delhi Dehradun Bypass, Pin 250103 Meerut Uttar Pradesh.

Terms and Conditions:-

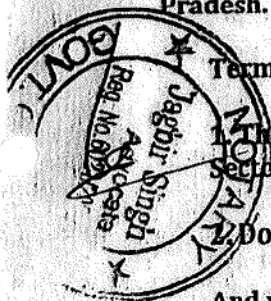
1. This contract will cover door to door garbage collection on regular basis from our Sector 3 IRIS Garden residences.

2. Door to door garbage collection service will be provided on regular basis every day

And will be billed on quarterly basis in the name of Ansal Landmark Townships Pvt. Ltd. (ALTPL)

3. Collection services will not start before 8:00 AM or continue after 6:00 PM on the same day. Exceptions in collection time will be applicable only on mutual agreement between ALTPL and BVG India Limited.

4. BVG India Limited shall provide a separate phone number and a management level person in the company to be contacted for customer service related matters and in case



of emergency. Such person and number shall be used to resolve queries of our customers.

5. BVG shall provide adequate number of vehicles and manpower for regular collection services of all the above mentioned collectibles, so as to meet the collection schedules set out herein. All vehicles and other equipment shall be maintained in good repair, appearance and clean condition at all times. All recyclable material collection vehicles shall have closed tops on the load portion of the vehicle to prevent material from spilling, blowing or leaking from it. BVG shall maintain all equipment used in the execution of the work required by this Contract in good operational condition and in a clean, hygienic condition and such equipment shall be inspected by ALTPL at any time.

6. The Contract shall commence from 01st August 2024 and shall continue till we hand over this Society Iris Garden to the Municipal Corporation (Nagar Nigam)

7. Solid waste collection charges at Rs. 80/ GST per flat is included. *Rate will be revised as applicable by Nagar Nigam Meerut.*

8. Details are given in Annexure 'A'.

A:- Contract

The contract will commence from 01st August 2024 and it will continue till we hand over this Society Iris Garden to Municipal Corporation.

B:- Payment Terms

ALTPL will make quarterly payments as advance against your PI/Request Letter.

Bank Holder Name: Nagar Nigam Meerut

Bank Name IDBI Bank

GST Number: 09AACCB0943NIZI

Account Number: 02781040002234461

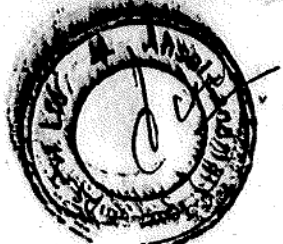
IFSD Code: IBKL0000278

Your staff must be in proper uniform while serving in our premises and must have your company identity card.

10. ALTPL Company has the right to terminate the contract by giving one month advance notice without assigning any reason and if the contract is terminated prematurely by the company, the company reserves the right to recover the payment made by you or on your behalf.

11. The Company has the right to recover any cost expenses/losses incurred by the Company due to negligence in performance/non-attendance of any complaint by you.

12. In the event of any dispute arising out of or relating to this contract which cannot be resolved through negotiations between the parties, the same shall be settled by the Meerut

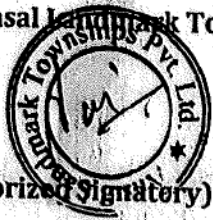


Court without prejudice to the above; all disputes relating to this contract are subject to the jurisdiction of the Meerut Court.

Kindly sign and return a copy of this work order as a token of acceptance of the above terms and conditions.

Thanking You.

For Ansal Landmark Townships Pvt. Ltd.



(Authorized Signatory)

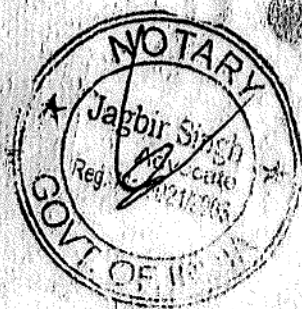
(M/s Barat Vikas Group (BVG) India Ltd



(Authorized Signatory)

Copy forwarded to:

Accounts Department, ALTPL



ATTESTED

[Signature]
6/8/24
Notary, Meerut

AGREEMENT

Dated: - 06.08.2024

First Party : Star Facilities Management Ltd
Address:- E001, Iris Garden Sec-3 , Vedvyaspuri, Delhi Dehradun Bypass Road, Meerut
Between
M/s BVG INDIA LTD
Meerut Nagar Nigam , Surajkund depo,
Meerut -2250002
CIN :- U74999PN2002PLC016834.

Ref: BVG/MSW/MEERUT/UGC/511.
Contact Person: Mr. Ankit Tyagi , Contact No: - 076781 06790

Email-info@bvgindia.com and www.bvgindia.com

Subject: - Garbage collection, transportation and scientific disposal of solid waste from our residential Sector 7 A and 4 A at Ansal Sushant City Vedvyaspuri, Opposite Subharti Medical College, Delhi Dehradun Bypass, Pin 250103 Meerut Uttar Pradesh.

Dear Mr. Ankit Tyagi ,

With reference to your Offer/Quotation letter dated July-2024, we are pleased to offer you a contract for collection, transportation and scientific disposal of solid waste collection from our residential Sector 7 A and 4 A at Ansal Sushant City Vedvyaspuri, Opposite Subharti Medical College, Delhi Dehradun Bypass, Pin 250103 Meerut Uttar Pradesh.

Terms and Conditions:-

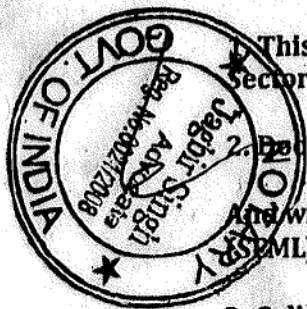
1. This contract will cover door to door garbage collection on regular basis from our Sector 7 A and 4 A residences.

2. Door to door garbage collection service will be provided on regular basis every day

and will be billed on quarterly basis in the name of Star Facilities Management Limited (SFML)

3. Collection services will not start before 8:00 AM or continue after 6:00 PM on the same day. Exceptions in collection time will be applicable only on mutual agreement between SFML and BVG India Limited.

4. BVG India Limited shall provide a separate phone number and a management level person in the company to be contacted for customer service related matters and in case of emergency. Such person and number shall be used to resolve queries of our customers.



5. BVG shall provide adequate number of vehicles and manpower for regular collection services of all the above mentioned collectibles, so as to meet the collection schedules set out herein. All vehicles and other equipment shall be maintained in good repair, appearance and clean condition at all times. All recyclable material collection vehicles shall have closed tops on the load portion of the vehicle to prevent material from spilling, blowing or leaking from it. BVG shall maintain all equipment used in the execution of the work required by this Contract in good operational condition and in a clean, hygienic condition and such equipment shall be inspected by SFML at any time.

6. The Contract shall commence from 01st August 2024 and shall continue till we hand over this Sector 7 A and 4 A to the Municipal Corporation (Nagar Nigam)

7. Solid waste collection charges at Rs. 80/ GST per flat is included.

* The revised rates will be applicable as per the Nagar Nigam MEERUT.

8. Details are given in Annexure "A".

A:- Contract

The contract will commence from 01st August 2024 and it will continue till we hand over this Sector 7 A and 4 A to Municipal Corporation.

B:- Payment Terms

SFML will make quarterly payments as advance against your PI/Request Letter.

Bank Holder Name: Nagar Nigam Meerut
 Bank Name IDBI Bank
 GST Number: 09AACCB0943NIZI
 Account Number: 02781040002234461
 IFSD Code: IBKL0000278

Your staff must be in proper uniform while serving in our premises and must have your company identity card.

SFML Company has the right to terminate the contract by giving one month advance notice without assigning any reason and if the contract is terminated prematurely by the company, the company reserves the right to recover the payment made by you or on your behalf.

11. The Company has the right to recover any cost expenses/losses incurred by the Company due to negligence in performance/non-attendance of any complaint by you.

12. In the event of any dispute arising out of or relating to this contract which cannot be resolved through negotiations between the parties, the same shall be settled by the Meerut Court without prejudice to the above; all disputes relating to this contract are subject to the jurisdiction of the Meerut Court.




Kindly sign and return a copy of this work order as a token of acceptance of the above terms and conditions.

Thanking You.

For **Sar Facilities Management Ltd**

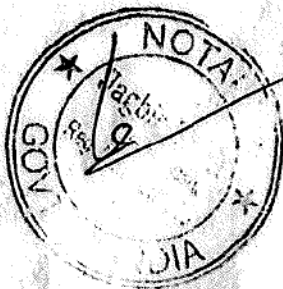

(Authorized Signatory)

(M/s Barat Vikas Group (BVG) India Ltd

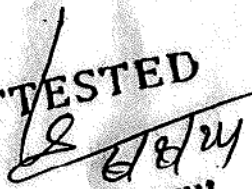

Accepted
(Authorized Signatory)

Copy forwarded to:

Accounts Department, SFML



ATTESTED


Notary, Meerut



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EKO TESTING LABS®
Eko Pro Engineers Pvt. Ltd.

Competence | Quality | Service

Contact : +91 9810240837

**TEST REPORT****Ambient Air Quality Monitoring**

Test Report No. : EKO/E-005/030824

Issue Date : 06/08/2024

Issued To

: ANSAL LANDMARK TOWNSHIPS PVT. LTD.
 Sushant City, NH-58,
 Meerut, U.P.

Sample Description : Ambient Air
 Sample Drawn on : 02/08/2024 To 03/08/2024
 Sample Drawn by : EPEPL (Mr. Dharamvir Yadav)
 Sample Received on : 03/08/2024
 Sampling Location : Sector-5 Pump House
 Sampling Time : 24.0 Hrs.
 Sampling Plan & Procedure : SOP-AAQ/15
 Analysis Duration : 03/08/2024 To 06/08/2024
 Ambient Temperature (°C) : 35.0
 Average Flow Rate of SPM (m³/min.) : 1.1
 Average Flow Rate of Gases (lpm) : 1.0
 Weather Conditions : Clear
 Remark (if any) : NA

RESULTS

S. No.	Parameters	Test Methods	Results	Units	Limits as per CPCB Notification, 18th Nov 2009
1	Particulate Matter (PM10)	IS: 5182 (P-23)	92.5	µg/m ³	100.0
2	Particulate Matter (PM2.5)	IS: 5182 (P-24)	58.9	µg/m ³	60.0
3	Sulphur Dioxide (as SO ₂)	IS: 5182 (P-2)	12.5	µg/m ³	80.0
4	Nitrogen Dioxide (as NO ₂)	IS: 5182 (P-6)	28.4	µg/m ³	80.0
5	Carbon Monoxide (as CO)	IS: 5182 (P-10)	1.18	mg/m ³	4.0
6	Lead (as Pb)	IS 5182 (P-22)	<0.1	µg/m ³	1.0
7	Nickel (as Ni)	IS: 5182 (P-26)	<15.0	ng/m ³	20.0
8	Arsenic (as As)	EKO/CHEM/SOP/AAQ-02	<5.0	ng/m ³	6.0
9	Ozone (as O ₃)	IS: 5182 (P-9)	<20.0	µg/m ³	180.0
10	Ammonia (as NH ₃)	IS: 5182 (P-25)	<20.0	µg/m ³	400.0
11	Benzene (as C ₆ H ₆)	IS: 5182 (P-11)	<1.0	µg/m ³	5.0
12	Benzo(alpha) Pyrine-Particulate Phase Only	IS 5182 (P-12)	<1.0	ng/m ³	1.0

Notes :

- The results given above are related to the tested sample, for various parameters, as observed at the time of at the time of Sampling. The customer asked for the above tests only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the Laboratory.
- The test samples will be disposed off after 15 days from the date of issue of test report.
Sample received for biological tests will be destroyed after 7 days from the date of issue of test report.
- Responsibility of the Laboratory is limited to the invoiced amount only.

**** End of Report ****

For EKO PRO ENGINEERS PVT. LTD.
 PURNIMA CHAUHAN
 TECHNICAL MANAGER
 (Authorized Signatory)



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Contact: 9810240837



TC-4201

TEST REPORT

Water Sample Analysis

Test Report No. : EKO/E-008/030824

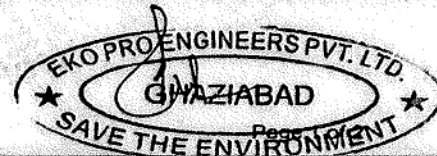
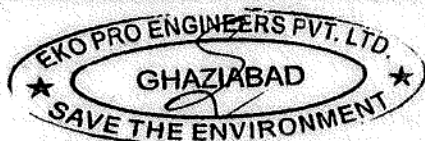
Issue Date : 06/08/2024

Issued To : ANSAL LANDMARK TOWNSHIPS PVT. LTD.
Sushant City, NH-58,
Meerut, U.P

Sample Description : Ground Water
Sample Drawn on : 03/08/2024
Sample Drawn by : EPEPL (Mr. Dharamvir Yadav)
Sample Received on : 03/08/2024
Sampling Location : From Borewell (Sector-5 Pump House)
Sampling Plan & Procedure : SOP-W/66
Sample Quantity : 3.0 Litre
Environmental Conditions : Normal
Analysis Duration : 03/08/2024 To 06/08/2024
Remark (if any) : NA

RESULTS

S. No.	Parameters	Test Methods	Results	Units	Limits as per IS:10500-2012	
					Acceptable	Permissible
1	Colour	IS: 3025 (P-4)-A : 2021	BLQ (LOQ-1.0)	Hazen	5.0	15.0
2	Odour	IS: 3025 (P-5) : 2018	Agreeable	-	Agreeable	Agreeable
3	Taste	IS: 3025 (P-7) : 2017	Agreeable	-	Agreeable	Agreeable
4	Turbidity	IS: 3025 (P-10) : 2023	BLQ (LOQ-1.0)	NTU	1.0	5.0
5	pH	IS: 3025 (P-11) 2.0 : 2022	7.08	-	6.5-8.5	No relaxation
6	Total Hardness (as CaCO ₃)	IS: 3025 (P-21)-A : 2009	215.0	mg/L	200.0	600.0
7	Calcium (as Ca)	IS: 3025 (P-40)-A: 1991	51.70	mg/L	75.0	200.0
8	Chloride (as Cl)	IS: 3025 (P-32)-2.0 : 1988	33.6	mg/L	250.0	1000.0
9	Residual Free Chlorine	IS: 3025 (P-26)-C : 2021	BLQ (LOQ-0.1)	mg/L	0.2	1.0
10	Fluoride (as F)	APHA 4500 F D	BLQ (LOQ-0.1)	mg/L	1.0	1.5
11	Total Dissolved Solids	IS: 3025 (P-16) : 2023	407.0	mg/L	500.0	2000.0
12	Magnesium (as Mg)	IS: 3025 (P-46)-B: 1994	20.90	mg/L	30.0	100.0
13	Copper (as Cu)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.05	1.5
14	Sulphate (as SO ₄)	IS: 3025 (P-24) Sec-1 B : 2022	105.9	mg/L	200.0	400.0
15	Nitrate (as NO ₃)	IS 3025(Part -34) - B: 1988	4.88	mg/L	45.0	No relaxation
16	Iron (as Fe)	APHA 3125 B : 2017	BLQ (LOQ-0.1)	mg/L	1.0	No relaxation
17	Manganese (as Mn)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.1	0.3
18	Phenolic Compounds(as C ₆ H ₅ OH)	IS: 3025 (P-43) Sec-1 B : 2022	BLQ (LOQ-0.001)	mg/L	0.001	0.002
19	Mercury (as Hg)	APHA 3125 B : 2017	BLQ (LOQ-0.001)	mg/L	0.001	No relaxation
20	Selenium (as Se)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.01	No relaxation
21	Arsenic (as As)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.01	No relaxation
22	Cyanide (as CN)	APHA 4500 CN-K 23rd Ed: : 2017	Absent	mg/L	0.05	No relaxation
23	Lead (as Pb)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.01	No relaxation



Office & Laboratory : 32/41, South Side of GT Road, UPSIDC Industrial Area, Ghaziabad (Delhi-NCR) - 201009
Contact No: 97111159210, 9810240837, 9810240678 E-mail: email@ekopro.in, ekoproengineers@gmail.com, Website: www.ekopro.in

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Contact 9810240837



Test Report No. : EKO/E-008/030824

Issue Date : 06/08/2024

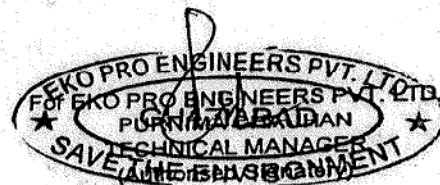
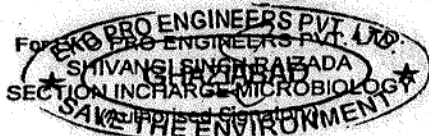
24	Zinc (as Zn)	APHA 3125 B : 2017	BLQ (LOQ-0.01)	mg/L	5.0	15.0
25	Ammonia (as Total Ammonia-N)	IS 3025(Part-34)-B: 1988	BLQ (LOQ-0.5)	mg/L	0.5	No relaxation
26	Total Chromium (as Cr)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.05	No relaxation
27	Total Alkalinity (as CaCO ₃)	IS: 3025 (P-23): 1986	174.0	mg/L	200.0	600.0
28	Boron (as B)	IS:3025(P-57) A:2021	BLQ (LOQ-0.25)	mg/L	0.5	2.4
29	Boron (as B)	IS:3025(P-57) A:2021	BLQ (LOQ-0.25)	mg/L	0.003	No relaxation
29	Cadmium (as Cd)	APHA 3125 B : 2017	BLQ (LOQ-0.001)	mg/L	0.2	1.0
30	Anionic Detergents (as MBAS)	APHA -5540 -C 23rd Ed. 2017	BLQ (LOQ-0.1)	mg/L		
31	Total Coliform	IS: 15185: 2016	Not Detected	Per 100mL	Absent	No relaxation
32	E.coli	IS: 15185: 2016	Not Detected	Per 100mL	Absent	No relaxation

No. 1. The results given above are related to the tested sample, as received & mentioned parameters.

The customer asked for the above tests only.

- This test report will not be generated again, either wholly or in part, without prior written permission of the Laboratory.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer. Sample received for biological tests will be destroyed after 7 days from the date of issue of test report.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- BLQ=Below Limits of Quantification, LOQ= Limits of Quantification

End of Report





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TC-4201

TEST REPORT

Water Sample Analysis

Test Report No. : EKO/E-009/030824

Issue Date : 06/08/2024

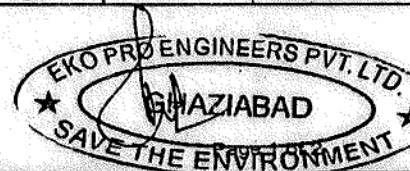
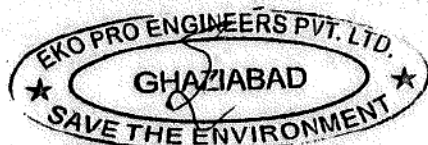
Issued To

: ANSAL LANDMARK TOWNSHIPS PVT. LTD.
Sushant City, NH-58,
Meerut, U.P

Sample Description : Ground Water
Sample Drawn on : 03/08/2024
Sample Drawn by : EPEPL (Mr. Dharamvir Yadav)
Sample Received on : 03/08/2024
Sampling Location : From Borewell (Sector-4 AC-65)
Sampling Plan & Procedure : SOP-W/66
Sample Quantity : 3.0 Litre
Environmental Conditions : Normal
Analysis Duration : 03/08/2024 To 06/08/2024
Remark (if any) : NA

RESULTS

S. No.	Parameters	Test Methods	Results	Units	Limits as per IS:10500-2012	
					Acceptable	Permissible
1	Colour	IS: 3025 (P-4)-A : 2021	BLQ (LOQ-1.0)	Hazen	5.0	15.0
2	Odour	IS: 3025 (P-5) : 2018	Agreeable	-	Agreeable	Agreeable
3	Taste	IS: 3025 (P-7) : 2017	Agreeable	-	Agreeable	Agreeable
4	Turbidity	IS: 3025 (P-10) : 2023	BLQ (LOQ-1.0)	NTU	1.0	5.0
5	pH	IS: 3025 (P-11) 2.0 : 2022	7.17	-	6.5-8.5	No relaxation
6	Total Hardness (as CaCO ₃)	IS: 3025 (P-21)-A : 2009	218.0	mg/L	200.0	600.0
7	Calcium (as Ca)	IS: 3025 (P-40)-A: 1991	52.50	mg/L	75.0	200.0
8	Chloride (as Cl)	IS: 3025 (P-32)-2.0 : 1988	37.5	mg/L	250.0	1000.0
9	Residual Free Chlorine	IS: 3025 (P-26)-C : 2021	BLQ (LOQ-0.1)	mg/L	0.2	1.0
10	Fluoride (as F)	APHA 4500 F D	BLQ (LOQ-0.1)	mg/L	1.0	1.5
11	Total Dissolved Solids	IS: 3025 (P-16) : 2023	413.0	mg/L	500.0	2000.0
12	Magnesium (as Mg)	IS: 3025 (P-46)-B: 1994	21.14	mg/L	30.0	100.0
13	Copper (as Cu)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.05	1.5
14	Sulphate (as SO ₄)	IS: 3025 (P-24) Sec-1 B: 2022	124.5	mg/L	200.0	400.0
15	Nitrate (as NO ₃)	IS 3025(Part -34) - B: 1988	5.22	mg/L	45.0	No relaxation
16	Iron (as Fe)	APHA 3125 B : 2017	BLQ (LOQ-0.1)	mg/L	1.0	No relaxation
17	Manganese (as Mn)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.1	0.3
18	Phenolic Compounds(as C ₆ H ₅ OH)	IS: 3025 (P-43) Sec-1 B: 2022	BLQ (LOQ-0.001)	mg/L	0.001	0.002
19	Mercury (as Hg)	APHA 3125 B : 2017	BLQ (LOQ-0.001)	mg/L	0.001	No relaxation
20	Selenium (as Se)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.01	No relaxation
21	Arsenic (as As)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.01	No relaxation
22	Cyanide (as CN)	APHA 4500 CN-K 23rd Ed.: 2017	Absent	mg/L	0.05	No relaxation
23	Lead (as Pb)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.01	No relaxation



Office & Laboratory : 32/41, South Side of GT Road, UPSIDC Industrial Area, Ghaziabad (Delhi-NCR) -- 201009
Contact No: 97111159210, 9810240837, 9810240678 E-mail: email@ekopro.in, ekoprcengineers@gmail.com, Website: www.ekopro.in

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Test Report No. : EKO/E-009/030824

Issue Date : 06/08/2024

24	Zinc (as Zn)	APHA 3125 B : 2017	BLQ (LOQ-0.01)	mg/L	5.0	15.0
25	Ammonia (as Total Ammonia-N)	IS 3025(Part-34)-B: 1988	BLQ (LOQ-0.5)	mg/L	0.5	No relaxation
26	Total Chromium (as Cr)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.05	No relaxation
27	Total Alkalinity (as CaCO ₃)	IS: 3025 (P-23): 1986	186.0	mg/L	200.0	600.0
28	Boron (as B)	IS:3025(P -57) A:2021	BLQ (LOQ-0.25)	mg/L	0.5	2.4
29	Cadmium (as Cd)	APHA 3125 B : 2017	BLQ (LOQ-0.001)	mg/L	0.003	No relaxation
30	Anionic Detergents (as MBAS)	APHA -5540 -C 23rd Ed. 2017	BLQ (LOQ-0.1)	mg/L	0.2	1.0
31	Total Coliform	IS: 15185: 2016	Not Detected	Per 100mL	Absent	No relaxation
32	E.coli	IS: 15185 : 2016	Not Detected	Per 100mL	Absent	No relaxation

Note
1. The results given above are related to the tested sample, as received & mentioned parameters.

The customer asked for the above tests only.

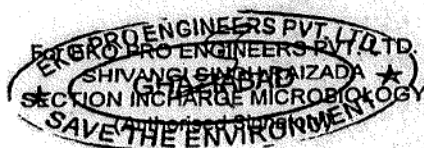
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3. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer. Sample received for biological tests will be destroyed after 7 days from the date of issue of test report.

4. Responsibility of the Laboratory is limited to the invoiced amount only.

5. BLQ=Below Limits of Quantification, LOQ= Limits of Quantification

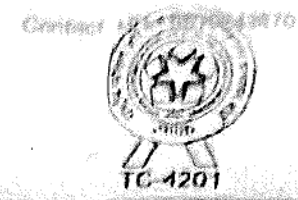
****End of Report****



(103)



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TEST REPORT

Water Sample Analysis

Test Report No. : EKO/E-011/030024
Issued To

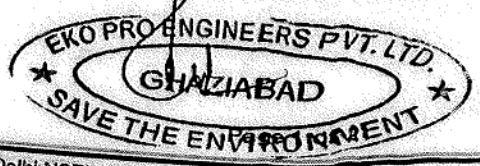
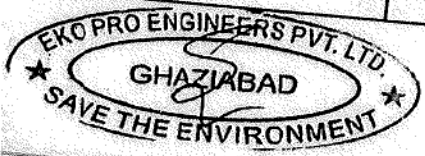
Issue Date : 06/08/2024

: ANSAL LANDMARK TOWNSHIPS PVT. LTD.
Sushant City, NH-58,
Meerut, U P
: Ground Water
: 03/08/2024
: EPEPL (Mr. Dharamvir Yadav)
: 03/08/2024
: From Borewell (IRIS Garden Sector-03)
: SOP-W/66
: 3.0 Litre
: Normal
: 03/08/2024 To 06/08/2024
: NA

Sample Description
Sample Drawn on
Sample Drawn by
Sample Received on
Sampling Location
Sampling Plan & Procedure
Sample Quantity
Environmental Conditions
Analysis Duration
Remark (if any)

RESULTS

S. No.	Parameters	Test Methods	Results	Units	Limits as per IS:10500-2012	
					Acceptable	Permissible
1	Colour	IS: 3025 (P-4)-A : 2021	BLQ (LOQ-1.0)	Hazen	5.0	15.0
2	Odour	IS: 3025 (P-5) : 2018	Agreeable	-	Agreeable	Agreeable
3	Taste	IS: 3025 (P-7) : 2017	Agreeable	-	Agreeable	Agreeable
4	Turbidity	IS: 3025 (P-10) : 2023	BLQ (LOQ-1.0)	NTU	1.0	5.0
5	pH	IS: 3025 (P-11) 2.0 : 2022	7.24	-	6.5-8.5	No relaxation
6	Total Hardness (as CaCO ₃)	IS: 3025 (P-21)-A : 2009	230.0	mg/L	200.0	600.0
7	Calcium (as Ca)	IS: 3025 (P-40)-A: 1991	55.31	mg/L	75.0	200.0
8	Chloride (as Cl)	IS: 3025 (P-32)-2.0 : 1988	38.9	mg/L	250.0	1000.0
9	Residual Free Chlorine	IS: 3025 (P-26)-C : 2021	BLQ (LOQ-0.1)	mg/L	0.2	1.0
10	Fluoride (as F)	APHA 4500 F D	BLQ (LOQ-0.1)	mg/L	1.0	1.5
11	Total Dissolved Solids	IS: 3025 (P-16) : 2023	430.0	mg/L	500.0	2000.0
12	Magnesium (as Mg)	IS: 3025 (P-46)-B: 1994	22.36	mg/L	30.0	100.0
13	Copper (as Cu)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.05	1.5
14	Sulphate (as SO ₄)	IS: 3025 (P-24) Sec-1 B: 2022	128.4	mg/L	200.0	400.0
15	Nitrate (as NO ₃)	IS 3025 (Part -34) - B: 1988	5.36	mg/L	45.0	No relaxation
16	Iron (as Fe)	APHA 3125 B : 2017	BLQ (LOQ-0.1)	mg/L	1.0	No relaxation
17	Manganese (as Mn)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.1	0.3
18	Phenolic Compounds(as C ₆ H ₅ OH)	IS: 3025 (P-43) Sec-1 B: 2022	BLQ (LOQ-0.001)	mg/L	0.001	0.002
19	Mercury (as Hg)	APHA 3125 B : 2017	BLQ (LOQ-0.001)	mg/L	0.001	No relaxation
20	Selenium (as Se)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.01	No relaxation
21	Arsenic (as As)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.01	No relaxation
22	Cyanide (as CN)	APHA 4500 CN-K 23rd Ed.: 2017	Absent	mg/L	0.01	No relaxation
23	Lead (as Pb)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.05	No relaxation
					0.01	No relaxation



Office & Laboratory : 32/41, South Side of GT Road, UPSIDC Industrial Area, Ghaziabad (Delhi-NCR) - 201009
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Test Report No. : EKO/E-011/030824

Issue Date : 06/08/2024

24	Zinc (as Zn)	APHA 3125 B : 2017	BLQ (LOQ-0.01)	mg/L	5.0	15.0
25	Ammonia (as Total Ammonia-N)	IS 3025(Part-34)-B: 1988	BLQ (LOQ-0.5)	mg/L	0.5	No relaxation
26	Total Chromium (as Cr)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.05	No relaxation
27	Total Alkalinity (as CaCO ₃)	IS: 3025 (P-23): 1986	188.0	mg/L	200.0	600.0
28	Boron (as B)	IS:3025(P-57) A:2021	BLQ (LOQ-0.25)	mg/L	0.5	2.4
29	Cadmium (as Cd)	APHA 3125 B : 2017	BLQ (LOQ-0.001)	mg/L	0.003	No relaxation
30	Anionic Detergents (as MBAS)	APHA -5540 -C 23rd Ed. 2017	BLQ (LOQ-0.1)	mg/L	0.2	1.0
31	Total Coliform	IS: 15185: 2016	Not Detected	Per 100mL	Absent	No relaxation
32	E.coli	IS: 15185 : 2016	Not Detected	Per 100mL	Absent	No relaxation

No. 1. The results given above are related to the tested sample, as received & mentioned parameters.
The customer asked for the above tests only.

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- Responsibility of the Laboratory is limited to the invoiced amount only.
- BLQ=Below Limits of Quantification, LOQ= Limits of Quantification

****End of Report****

For EKO PRO ENGINEERS PVT. LTD.
SHYAM SINGH RAIZADA
SECTION INCHARGE - MICROBIOLOGY
(Authorized Signatory)

For EKO PRO ENGINEERS PVT. LTD.
PURNIMA CHAUDHARY
TECHNICAL MANAGER
(Authorized Signatory)



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TC-4201

TEST REPORT

Water Sample Analysis

Test Report No. : EKO/E-012/030824

Issue Date : 06/08/2024

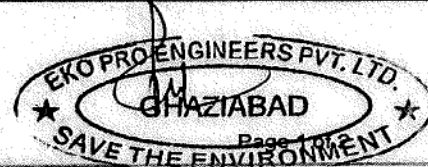
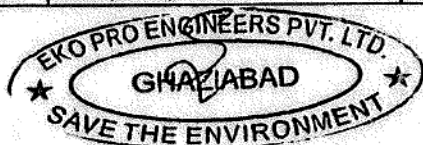
Issued To

: ANSAL LANDMARK TOWNSHIPS PVT. LTD.
Sushant City, NH-58,
Meerut, U.P

Sample Description : Ground Water
Sample Drawn on : 03/08/2024
Sample Drawn by : EPEPL (Mr. Dharamvir Yadav)
Sample Received on : 03/08/2024
Sampling Location : From Borewell (Astha Sector-4A Block-B-11-12)
Sampling Plan & Procedure : SOP-W/66
Sample Quantity : 3.0 Litre
Environmental Conditions : Normal
Analysis Duration : 03/08/2024 To 06/08/2024
Remark (if any) : NA

RESULTS

S. No.	Parameters	Test Methods	Results	Units	Limits as per IS:10500-2012	
					Acceptable	Permissible
1	Colour	IS: 3025 (P-4)-A :2021	BLQ (LOQ-1.0)	Hazen	5.0	15.0
2	Odour	IS: 3025 (P-5) : 2018	Agreeable	-	Agreeable	Agreeable
3	Taste	IS: 3025 (P-7) :2017	Agreeable	-	Agreeable	Agreeable
4	Turbidity	IS: 3025 (P-10): 2023	BLQ (LOQ-1.0)	NTU	1.0	5.0
5	pH	IS: 3025 (P-11) 2.0: 2022	7.08	-	6.5-8.5	No relaxation
6	Total Hardness (as CaCO ₃)	IS: 3025 (P-21)-A : 2009	208.0	mg/L	200.0	600.0
7	Calcium (as Ca)	IS: 3025 (P-40)-A: 1991	50.10	mg/L	75.0	200.0
8	Chloride (as Cl)	IS: 3025 (P-32)-2.0 : 1988	36.5	mg/L	250.0	1000.0
9	Residual Free Chlorine	IS: 3025 (P-26)-C : 2021	BLQ (LOQ-0.1)	mg/L	0.2	1.0
10	Fluoride (as F)	APHA 4500 F D	BLQ (LOQ-0.1)	mg/L	1.0	1.5
11	Total Dissolved Solids	IS: 3025 (P-16): 2023	402.0	mg/L	500.0	2000.0
12	Magnesium (as Mg)	IS: 3025 (P-46)-B: 1994	20.17	mg/L	30.0	100.0
13	Copper (as Cu)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.05	1.5
14	Sulphate (as SO ₄)	IS: 3025 (P-24) Sec-1 B: 2022	109.6	mg/L	200.0	400.0
15	Nitrate (as NO ₃)	IS 3025(Part -34) - B: 1988	4.02	mg/L	45.0	No relaxation
16	Iron (as Fe)	APHA 3125 B : 2017	BLQ (LOQ-0.1)	mg/L	1.0	No relaxation
17	Manganese (as Mn)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.1	0.3
18	Phenolic Compounds(as C ₆ H ₅ OH)	IS: 3025 (P-43) Sec-1 B: 2022	BLQ (LOQ-0.001)	mg/L	0.001	0.002
19	Mercury (as Hg)	APHA 3125 B : 2017	BLQ (LOQ-0.001)	mg/L	0.001	No relaxation
20	Selenium (as Se)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.01	No relaxation
21	Arsenic (as As)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.01	No relaxation
22	Cyanide (as CN)	APHA 4500 CN-K 23rd Ed: : 2017	Absent	mg/L	0.05	No relaxation
23	Lead (as Pb)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.01	No relaxation





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Test Report No. : EKO/E-012/030824

Issue Date : 06/08/2024

24	Zinc (as Zn)	APHA 3125 B 2017	BLO (LOQ 0.01)	mg/l	5.0	15.0
25	Ammonia (as Total Ammonia N)	IS 3025 (Part 34) B 1998	BLO (LOQ 0.5)	mg/l	0.5	No relaxation
26	Total Chromium (as Cr)	APHA 3125 B 2017	BLO (LOQ 0.005)	mg/l	0.05	No relaxation
27	Total Alkalinity (as CaCO ₃)	IS 3025 (P-23) 1978	177.0	mg/l	200.0	500.0
28	Boron (as B)	IS 3025 (P-57) A 2021	BLO (LOQ 0.25)	mg/l	0.5	2.4
29	Cadmium (as Cd)	APHA 3125 B 2017	BLO (LOQ 0.001)	mg/l	0.003	No relaxation
30	Anionic Detergents (as MBAS)	APHA 5540-G 23rd Ed 2017	BLO (LOQ 0.1)	mg/l	0.2	1.0
31	Total Coliform	IS: 15185: 2018	Not Detected	Per 100ml	Absent	No relaxation
32	E. coli	IS: 15185: 2018	Not Detected	Per 100ml	Absent	No relaxation

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 4 Responsibility of the Laboratory is limited to the invoiced amount only.
 5 BLO=Below Limits of Quantification, LOQ= Limits of Quantification

****End of Report****

For EKO PRO ENGINEERS PVT. LTD.
 ESHWANGI SINGH RAIZADA
 SECTION INCHARGE MICROBIOLOGY
 (Authorised Signatory)
 SAVE THE ENVIRONMENT

EKO PRO ENGINEERS PVT. LTD.
 PUNJAB
 TECHNICAL MANAGER
 SAVE THE ENVIRONMENT



EKO PRO ENGINEERS PVT. LTD.

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Contact: 9810240678



TC-4201

TEST REPORT

Water Sample Analysis

Test Report No : EKO/E-007/030824

Issue Date : 06/08/2024

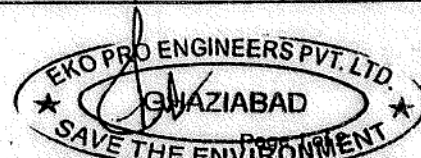
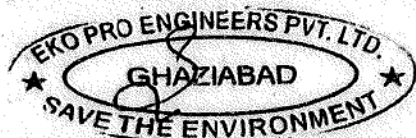
Issued To

ANSAI LANDMARK TOWNSHIPS PVT. LTD.
Sushant City, NH-58,
Meerut, U.P

Sample Description : Ground Water
Sample Drawn on : 03/08/2024
Sample Drawn by : EPEPL (Mr. Dharamvir Yadav)
Sample Received on : 03/08/2024
Sampling Location : From Borewell (Sector-3 Pump House)
Sampling Plan & Procedure : SOP-W/66
Sample Quantity : 3.0 Litre
Environmental Conditions : Normal
Analysis Duration : 03/08/2024 To 06/08/2024
Remark (if any) : NA

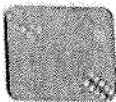
RESULTS

S. No.	Parameters	Test Methods	Results	Units	Limits as per IS:10500-2012	
					Acceptable	Permissible
1	Colour	IS: 3025 (P-4)-A : 2021	BLQ (LOQ-1.0)	Hazen	5.0	15.0
2	Odour	IS: 3025 (P-5) : 2018	Agreeable	-	Agreeable	Agreeable
3	Taste	IS: 3025 (P-7) : 2017	Agreeable	-	Agreeable	Agreeable
4	Turbidity	IS: 3025 (P-10) : 2023	BLQ (LOQ-1.0)	NTU	1.0	5.0
5	pH	IS: 3025 (P-11) 2.0 : 2022	7.18	-	6.5-8.5	No relaxation
6	Total Hardness (as CaCO ₃)	IS: 3025 (P-21)-A : 2009	220.0	mg/L	200.0	600.0
7	Calcium (as Ca)	IS: 3025 (P-40)-A : 1991	52.91	mg/L	75.0	200.0
8	Chloride (as Cl)	IS: 3025 (P-32)-2.0 : 1988	35.2	mg/L	250.0	1000.0
9	Residual Free Chlorine	IS: 3025 (P-26)-C : 2021	BLQ (LOQ-0.1)	mg/L	0.2	1.0
10	Fluoride (as F)	APHA 4500 F D	BLQ (LOQ-0.1)	mg/L	1.0	1.5
11	Total Dissolved Solids	IS: 3025 (P-16) : 2023	416.0	mg/L	500.0	2000.0
12	Magnesium (as Mg)	IS: 3025 (P-46)-B : 1994	21.38	mg/L	30.0	100.0
13	Copper (as Cu)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.05	1.5
14	Sulphate (as SO ₄)	IS: 3025 (P-24) Sec-1 B : 2022	120.8	mg/L	200.0	400.0
15	Nitrate (as NO ₃)	IS 3025(Part -34) - B : 1988	4.88	mg/L	45.0	No relaxation
16	Iron (as Fe)	APHA 3125 B : 2017	BLQ (LOQ-0.1)	mg/L	1.0	No relaxation
17	Manganese (as Mn)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.1	0.3
18	Phenolic Compounds(as C ₆ H ₅ OH)	IS: 3025 (P-43) Sec-1 B : 2022	BLQ (LOQ-0.001)	mg/L	0.001	0.002
19	Mercury (as Hg)	APHA 3125 B : 2017	BLQ (LOQ-0.001)	mg/L	0.001	No relaxation
20	Selenium (as Se)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.01	No relaxation
21	Arsenic (as As)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.01	No relaxation
22	Cyanide (as CN)	APHA 4500 CN-K 23rd Ed : 2017	Absent	mg/L	0.05	No relaxation
23	Lead (as Pb)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.01	No relaxation



Office & Laboratory : 32/41, South Side of GT Road, UPSIDC Industrial Area, Ghaziabad (Delhi-NCR) - 201009
Contact No: 97111159210, 9810240637, 9810240678 E-mail: email@ekopro.in, ekoproengineers@gmail.com, Website: www.ekopro.in

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Eko Pro Engineers Pvt. Ltd.

Contact 9810240837



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Test Report No. : EKO/E-007/030824

Issue Date : 06/08/2024

24	Zinc (as Zn)	APHA 3125 B : 2017	BLQ (LOQ-0.01)	mg/L	5.0	15.0
25	Ammonia (as Total Ammonia-N)	IS 3025(Part-34)-B: 1988	BLQ (LOQ-0.5)	mg/L	0.5	No relaxation
26	Total Chromium (as Cr)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.05	No relaxation
27	Total Alkalinity (as CaCO ₃)	IS: 3025 (P-23): 1986	180.0	mg/L	200.0	600.0
28	Boron (as B)	IS:3025(P -57) A:2021	BLQ (LOQ-0.25)	mg/L	0.5	2.4
29	Cadmium (as Cd)	APHA 3125 B : 2017	BLQ (LOQ-0.001)	mg/L	0.003	No relaxation
30	Anionic Detergents (as MBAS)	APHA -5540 -C 23rd Ed. 2017	BLQ (LOQ-0.1)	mg/L	0.2	1.0
31	Total Coliform	IS: 15185: 2016	Not Detected	Per 100mL	Absent	No relaxation
32	E.coli	IS: 15185 : 2016	Not Detected	Per 100mL	Absent	No relaxation

1. The results given above are related to the tested sample, as received & mentioned parameters.
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- BLQ=Below Limits of Quantification, LOQ= Limits of Quantification

End of Report

For EKO PRO ENGINEERS PVT. LTD.
EISHVANG SINGH RAIZADA
SECTION IN CHARGE MICROBIOLOGY
GHAZIABAD
(Authorised Signatory)
SAVE THE ENVIRONMENT

EKO PRO ENGINEERS PVT. LTD.
PURNIMA CHAUHAN
TECHNICAL MANAGER
GHAZIABAD
(Authorised Signatory)
SAVE THE ENVIRONMENT

172(104)

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Contact: 9810240637



TEST REPORT

Water Sample Analysis

Test Report No. : EKO/E-010/030824

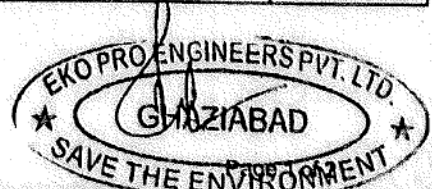
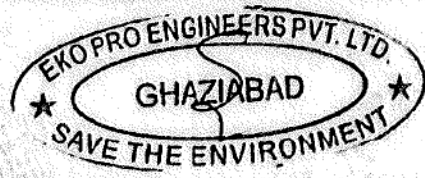
Issue Date : 06/08/2024

Issued To : ANSAL LANDMARK TOWNSHIPS PVT. LTD.
Sushant City, NH-58,
Meerut, U.P

Sample Description : Ground Water
 Sample Drawn on : 03/08/2024
 Sample Drawn by : EPEPL (Mr. Dharamvir Yadav)
 Sample Received on : 03/08/2024
 Sampling Location : From Borewell (Sector-ZP Plot No-44)
 Sampling Plan & Procedure : SOP-W/66
 Sample Quantity : 3.0 Litre
 Environmental Conditions : Normal
 Analysis Duration : 03/08/2024 To 06/08/2024
 Remark (if any) : NA

RESULTS

S. No.	Parameters	Test Methods	Results	Units	Limits as per IS:10500-2012	
					Acceptable	Permissible
1	Colour	IS: 3025 (P-4)-A :2021	BLQ (LOQ-1.0)	Hazen	5.0	15.0
2	Odour	IS: 3025 (P-5) : 2018	Agreeable	-	Agreeable	Agreeable
3	Taste	IS: 3025 (P-7) :2017	Agreeable	-	Agreeable	Agreeable
4	Turbidity	IS: 3025 (P-10): 2023	BLQ (LOQ-1.0)	NTU	1.0	5.0
5	pH	IS: 3025 (P-11) 2.0: 2022	6.98	-	6.5-8.5	No relaxation
6	Total Hardness (as CaCO ₃)	IS: 3025 (P-21)-A : 2009	224.0	mg/L	200.0	600.0
7	Calcium (as Ca)	IS: 3025 (P-40)-A: 1991	53.71	mg/L	75.0	200.0
8	Chloride (as Cl)	IS: 3025 (P-32)-2.0 : 1988	34.9	mg/L	250.0	1000.0
9	Residual Free Chlorine	IS: 3025 (P-26)-C : 2021	BLQ (LOQ-0.1)	mg/L	0.2	1.0
10	Fluoride (as F)	APHA 4500 F D	BLQ (LOQ-0.1)	mg/L	1.0	1.5
11	Total Dissolved Solids	IS: 3025 (P-16): 2023	412.0	mg/L	500.0	2000.0
12	Magnesium (as Mg)	IS: 3025 (P-46)-B: 1994	21.87	mg/L	30.0	100.0
13	Copper (as Cu)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.05	1.5
14	Sulphate (as SO ₄)	IS: 3025 (P-24) Sec-1 B: 2022	103.8	mg/L	200.0	400.0
15	Nitrate (as NO ₃)	IS 3025(Part -34) - B: 1988	3.98	mg/L	45.0	No relaxation
16	Iron (as Fe)	APHA 3125 B : 2017	BLQ (LOQ-0.1)	mg/L	1.0	No relaxation
17	Manganese (as Mn)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.1	0.3
18	Phenolic Compounds(as C ₆ H ₅ OH)	IS: 3025 (P-43) Sec-1 B: 2022	BLQ (LOQ-0.001)	mg/L	0.001	0.002
19	Mercury (as Hg)	APHA 3125 B : 2017	BLQ (LOQ-0.001)	mg/L	0.001	No relaxation
20	Selenium (as Se)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.01	No relaxation
21	Arsenic (as As)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.01	No relaxation
22	Cyanide (as CN)	APHA 4500 CN-K 23rd Ed: : 2017	Absent	mg/L	0.05	No relaxation
23	Lead (as Pb)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.01	No relaxation





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Contact : +91 9810240837



Test Report No. : EKO/E-010/030824

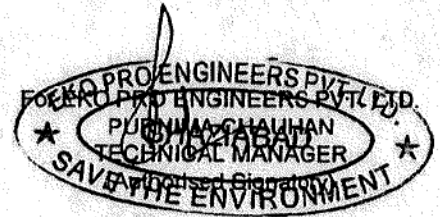
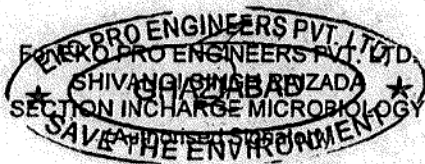
Issue Date : 06/08/2024

24	Zinc (as Zn)	APHA 3125 B : 2017	BLQ (LOQ-0.01)	mg/L	5.0	15.0
25	Ammonia (as Total Ammonia-N)	IS 3025(Part-34)-B: 1988	BLQ (LOQ-0.5)	mg/L	0.5	No relaxation
26	Total Chromium (as Cr)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.05	No relaxation
27	Total Alkalinity (as CaCO ₃)	IS: 3025 (P-23): 1986	182.0	mg/L	200.0	600.0
28	Boron (as B)	IS:3025(P-57) A:2021	BLQ (LOQ-0.25)	mg/L	0.5	2.4
29	Cadmium (as Cd)	APHA 3125 B : 2017	BLQ (LOQ-0.001)	mg/L	0.003	No relaxation
30	Anionic Detergents (as MBAS)	APHA -5540 -C 23rd Ed. 2017	BLQ (LOQ-0.1)	mg/L	0.2	1.0
31	Total Coliform	IS: 15185: 2016	Not Detected	Per 100mL	Absent	No relaxation
32	E.coli	IS: 15185 : 2016	Not Detected	Per 100mL	Absent	No relaxation

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****End of Report****



Energy Conservation Measures

Energy Conservation

Following energy conservation measures are proposed:

Building Envelope and HVAC

Project will use energy efficient materials as per the requirements of ECBC and ASHRAE 90.1-2004 standards;

Lighting

- LED lights will be provided in passages, corridors, toilets, stair cases etc.
- Day lighting sensors for the perimeter lighting sources
- Lighting power densities for offices and industrial sheds will be designed which is 20% more efficient compared to ECBC standards.

Renewable Energy (Solar Power)

- Part of the external lighting will be catered through solar PVs.
- Solar hot water system for hot water requirements. In addition to that, roof mounted solar will be provided as per the requirement.

Building Materials

The daylight panel is provided along the eastern & western direction with shading device to allow diffused light inside the shop floor. The organization of building structures has been planned in such a way so as to take advantage of the local climate, creating meeting and engagement areas outside in the form of courtyard spaces. Floor plate dimensions have been optimized to deliver natural daylight to the maximum area to minimize artificial lighting requirements and create comfortable outdoor spaces. Utility building has been located in a manner so as to minimize energy losses of various services.

BUILDINGSPECIFICATION

The following systems shall be incorporated in the buildings and the site planning:

- Thermal facades;
- Double glazed units;
- Ventilated facades;

Building characteristics & ECBC for the building envelope are shown in **Table No. 14 & 15.**

Building Characteristics

Building	Main Structural Construction	Roof	External Wall
Office Block & store facility	RCC (with RCC staircase) Low Rise	RCC	Fly Ash / AAC blocks
Cafeteria	RCC (with RCC staircase) – High Rise	RCC	Fly Ash / AAC blocks
Utility Buildings	RCC (with RCC staircase)- Low Rise	RCC	Fly Ash / AAC blocks
Factory Building	Steel (With Steel Staircase)- High Rise	Steel + Pre coated Galvalume Sheeting insulated(Louvers at Plinth level and roof level)	Fly Ash / AAC blocks+ Pre coated Galvalume Sheeting

ECBC for the building Envelope

S.N	Feature	Requirement	Compliance
1.	Opaque wall assembly	U factor	0.352 w/m ² °C
		R Value of insulation	2.35m ² °C/w
2.	Roof Assembly	U Factor	0.409w/m ² °C
		R Value	2.1m ² °C/w
3.	Vertical Fenestrations	U Factor	1.8 w/m ² °C
		SHGC	0.25

Application No : 27367436

**FORM 1
CONSOLIDATED CONSENT & AUTHORIZATION**

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,

ANSAL LANDMARK TOWNSHIPS PVT LDT,
Residential Township Sushant City at Sector -3,
Vedvyaaspuri, Meerut, Uttar
Pradesh, MEERUT, 250103
City: Meerut
Block: Meerut
District: MEERUT

Dated

30/07/2024

To ,

The Member Secretary,
U. P. Pollution Control Board,
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

VARUN KUMAR for a period upto 3 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.

Accompaniments:-

1. DPR Page no. 121-135 (Attached)
2. DPR Page no. 105 to 120 (Attached)
3. DPR Page no. 51-78 (Attached)
4. DPR Page no. 24 to 50 (Attached)
5. DPR Page no.1 to 23 (Attached)
6. Registry Paper Land Document (Attached)
7. CSTP MDA Certificate (Attached)
8. Consent to establish (Attached)
9. Balance sheet Or CA Certificate (Attached)

Yours faithfully,

Signature

Name of the applicant: VARUN KUMAR

Address of the Applicant: Iris Garden, Sector 3,
Ansal Sushant City Meerut

ANNEXURE TO FORM

New Outlet

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7. Is the industry/factory for which application is made closed on Sunday/Holiday No
8. State working days per year and working season for the industry/factory Jan to Dec
9. a) Number of workers attending the factory shift wise &/ or per day : 50
b) Number of workers residing in the premises : 2000
10. For local bodies only:-
a) Present population :
b) Population covered under regular sewer facilities :
c) population having septic tank/Soak pit facilities :
d) Population covered by conservancy latrines :
11. For Industries Only:-

A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
Building and Construction Material			

Fuel Details:-

Fuel	Consumption

B. Give the list Products and By Product Details

Product Name	Quantity
Residential Township	0

ByProduct Name	Licence Qty	Installed Qty
NA		0

C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month

Section A

12. State daily quantity of water utilized :

Source Consumption	Quantity
Domestic	8346.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
Domestic	5102.0

(B) State how measurement of rate and quantity are carried out:

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a) Is domestic effluent allowed to get mixed in industrial effluents? No

16. (a) Describe if any treatment industrial or domestic effluent or one for combined effluent is made. No

(b) Is the quantity of effluent emanating either without or after treatment approved by the authority? Yes

(c) If approved, furnish the authority (Two certified copies to be sent)

(d) If any effluent from any shop/ shops toxic? If so volume of this effluent

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)

18. State the area of land used for (a) Above in Hectares 121.41

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Domestic	5102.0

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. Yes

22. (a) Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment

Note:-

- Furnish a copy of the analysis report of representative samples carried out by a competent laboratory
- Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

(b) Is the effluent toxic Yes

(c) State if the Industrial effluent is having Unpleasant Smell

(d) Is there any hidden change of temperature exceeding 10*c at any time Yes

23. (a) Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed

(b) If yes, give details of equipments

15 MLD Common Sewage Treatment Plant of Meerut Development Authority

24. Has the land/premises, etc., for which the application is made open?

Yes

Highly polluting material :

Toxic Organic Inorganic Microbiological :

Cooling Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
Seasonal Waste	50	17	No	Supply/Sale to other industry

Section A

New

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumption (T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others

13. Atmospheric Emission from each stack

Total no. of stacks:	5
Material for construction of Stack:	MS , MS , MS , MS , MS ,
Stack Attached to:	DG Set , DG Set , DG Set , DG Set , DG Set ,
Height above ground level(in metres):	4.5 , 4.5 , 4.5 , 4.5 , 4.5 ,
Height above roof(in metres):	4.5 , 4.5 , 4.5 , 4.5 , 4.5 ,
Stack Top:	Circular , Circular , Circular , Circular , Circular ,
Inner dimensions (in meters):	0.15 , 0.15 , 0.15 , 0.15 , 0.15 ,
Gas quantity-m³/hr:	0.0 , 0.0 , 0.0 , 0.0 , 0.0 ,
Flue gas temperature 'C:	120.0 , 0.12 , 120.0 , 120.0 , 120.0 ,
Exit velocity of gas/sec:	0.0 , 0.0 , 0.0 , 0.0 , 0.0 ,

(a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So ₂	Nox	CO/HC	Particulates	Others

(b) Process Emission

Quantity of gas (in Nm ³ /hr)	So ₂	Co ₂	Analysis of vent hydrocarbons	Particulates in mg/Nm ³	Other Specify

(c) Particulate analysis :

(d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements :

15. Give details of laboratory facilities available for analysis of emission :

16. Is there sufficient space available for installing air pollution control equipment :

17. Details of Air Pollution :-

Stack Name	Equipment Name	State
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18. State the total quantity of air handled by ventilation equipments, specify size and no. of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
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19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-
Year of Investment is :-1925

(b) The estimated expenditure for implementation of the scheme to control air pollution :

(c) Expenditure incurred to update progress achieved (physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. :

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any :

(e) Further action that is being taken up by the firm to control air pollution. :

20. Other relevant information, if any :

Signature

Name and Address of the applicant on behalf of : VARUN KUMAR, Iris Garden, Sector 3, Ansal Sushant City Meerut

Name and Address of the Firm on behalf of which application is made : VARUN KUMAR, Iris Garden, Sector 3, Ansal Sushant City Meerut

Explanatory Notes for filing in form and the Annexure .

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self

2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing 'means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbastos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efflciency . Also furnish ihe layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

Additional Documents suggested for submission:

1 : Separate Demand Draft towards consent fee Water & Air .

2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .

3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas,

air pollution control devices, hazardous waste treatment and disposal areast .

4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .

5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .

6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .

7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

1. (a) Full name of the applicant with address : VARUN KUMAR, Iris Garden, Sector 3, Ansal Sushant City Meerut (Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : VARUN KUMAR
Iris Garden, Sector 3, Ansal Sushant City Meerut
MEERUT
7534893454
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : large
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : ANSAL LANDMARK TOWNSHIPS PVT LDT

Address: Residential Township Sushant City at Sector -3, Vedvyaaspuri, Meerut, Uttar Pradesh, MEERUT, 250103
Tel. No.:-
E-mail :
3. Give revenue /City Survey No. of the land/premises for which the application is made : District: MEERUT
Town/Village: Meerut
City Survey no./Revenue Survey no.:
Khata No.:
Area in Hectares: 121.41
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : January, 2015
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Civil

District: MEERUT
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:
Prohibited areas:
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -